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**Letter No.- NGT-672/81-7-2023-01(Parya)/2015**

**From,**

**Devendra Singh Chauhan,**  
Under Secretary,  
Environment, Forest and  
Climate Change Department,  
Government of Uttar Pradesh.

**To,**

**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

**Environment, Forest and  
Climate Change , Section-7**

**Lucknow : Dated : 15 December, 2023**

**Sub:-** Compliance Report of Hon'ble National Green Tribunal order dated 17-10-2023 passed in O.A. No. 06/2012 Nizamuddin West Association Vs Union of India & Ors.

**Sir,**

In compliance of order dated 17-10-2023 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 06/2012 Nizamuddin West Association Vs Union of India & Ors., the Compliance Report on behalf of State of Uttar Pradesh is being annexed herewith.

It is requested that the said report may be presented before the Hon'ble Tribunal for kind consideration.

**Encl:- As above.**

**Your Sincerely,**



**( Devendra Singh Chauhan )**  
Under Secretary.

**copy to:-** Mr. Bhanwar Pal Singh Jadon, Standing Counsel Govt. of Uttar Pradesh, National Green Tribunal, New Delhi.

**Compliance Report of State of Uttar Pradesh of Hon'ble NGT  
Directions dated 17.10.2023 in OA no. 06/2012 Nizamuddin  
West Association vs UOI and Ors**

1. That, OA 06/2012 has been restored in the light of order of the Hon'ble Supreme Court dated 21.10.2022 in Civil Appeal No. 3465 of 2022. The appeal which led to the above order was filed before the Hon'ble Supreme Court by Nizamuddin West Association. The issue was dealt with by Hon'ble NGT earlier vide order dated 27.01.2021 in OA No. 06/2012, Manoj Mishra vs. Union of India &Ors. The Tribunal, in continuation with earlier orders, issued specific final directions for remedial measures in time bound manner. Vide order dated 21.10.2022 in Civil Appeal No. 3465/2022, Nizamuddin West Association vs. Union of India &Ors., the Hon'ble Supreme Court has restored OA 06/2012 for further monitoring of compliance of the said directions by the Tribunal in light of its order dated 27.01.2021 passed in OA No. 06/2012 Manoj Mishra Vs Uoi and Ors.
2. These matters pertain to remedial action against unabated pollution of River Yamuna. In compliance to Hon'ble NGT order dt. 16.02.2023 in OA 06/2012, the report dated 12.05.2023 on remedial stepstaken to control pollution of River Yamuna causing pollution in the Delhi stretch of River Yamuna from Uttar Pradesh was submitted by the State Of Uttar Pradesh. Further, Hon'ble NGT vide order dated 17.10.2023 has given following directions:

*".....5. So far as the State of UP is concerned, no report after the previous order of the Tribunal has been filed. Learned Counsel for the State seeks two weeks' time to file the report reflecting the action taken in the meanwhile. Let the fresh report be filed by all the concerned States/Authorities on or before the next date of hearing with clear indication as to how many drains have been totally trapped and number of remaining drains still discharging*



*treated/untreated/partially treated waste water directly into River Yamuna affecting the water quality with respect to prescribed standards.*

*6. The situation with regard to cleaning of river Yamuna is far from satisfactory. The report submitted by all the above agencies seems to be deficit on the following issues.*

*i. Details of the drains discharging into the River Yamuna (both with treated waste water/untreated waste water). The details include the quantity and quality of the discharge water.*

*ii. Details of the STPs that have been constructed and operational to treat the waste water discharged from the above drains. The capacity of the existing STP and the quality of the treated waste water, if it is meeting the standards or not.*

*iii. Details of upgradation of the existing STPs.*

*iv. Details of those areas/colonies which have so far not been covered in the above scheme shall be furnished indicating timelines for laying down sewage network system to trap all the sewage generated from authorized and unauthorized colonies and linking to the main drain for treatment & disposal.*

*v. Measures/steps taken for utilization of the treated waste water for agriculture, horticulture, construction activities, dust mitigation and other non-contact purposes.*

*vi. Details of monitoring of the functioning of the STPs, water quality monitoring.*

*vii. Rejuvenation and restoration of the Yamuna River Flood Plain and the associated wetlands.....”*

3. That in compliance to above mentioned directions, updated compliance report is submitted hereby:



**A. Status of Drains out Falling in Yamuna and their tapping**

There are 14 drains of Ghaziabad and 01 drain of Noida that out falls in River Yamuna. In Ghaziabad 01 drain is tapped while 13 drains are untapped. In Noida 01 drain namely Noida Drain is untapped. District-wise details of drains are provided below:

**i) Shahibabad Drain, Ghaziabad**

It carries mixed flow consisting of treated industrial effluent and domestic sewage which finally outfalls into Sahadara Drain. As per the monitoring done by Uttar Pradesh Pollution Control Board (UPPCB), high COD problem has not been reported in Sahadara Drain. Industrial units located in industrial areas in the catchment of Sahibabad drain carrying treated industrial effluent gets mixed with domestic sewage and get further diluted. The measured average discharge for Sahibabad Drain is 90 MLD. The treatment of this drain is divided in two parts:

**a) Treatment of 74 MLD discharge**

Works of laying the combined treated effluent line of 03 STPs at Indirapuram has been completed on date 31.01.2021. Now, 74 MLD STP Indirapuram is operational at its full capacity.

**b) Treatment of 16 MLD discharge**

Construction of 17 MLD IPS completed on dated 31.12.2020. 16 MLD Discharge from this IPS is being treated at 56 MLD STP (UASB Type) Indirapuram.



District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge into	Action Taken
Ghaziabad	Sahibabad Drain	Tapped	90	Disposed into Yamuna River Through Ghazipur Drain	The average discharge of the Sahibabad drain is 90 MLD, 74 MLD discharge is being treated at 74 MLD STP, Indirapuram(SBR Type), and 16 MLD Discharge is being treated at 56 MLD STP Indirapuram(UASB Type).

**ii) Indirapuri Drain and Banthala Canal Drain (Loni), Ghaziabad**

It does not carry any industrial effluent and yet it is found to contain high COD. Loni/ Indrapuri drain which joins Banthala Drain and outfalls into Johari Nala carries mixed effluent from conforming and non-conforming areas imparting COD load to the effluent. DPR for I&D of Banthala Canal drain and STP works was earlier submitted to NMCG, wherein STP of capacity 60 MLD was proposed at Loni. However, NMCG returned the DPR with advice to state to resolve the issue of industrial discharges in this drain and to propose a permanent solution to this problem. NMCG was of the view that even if the proposal of STP is considered, the STP will not perform due to excessive industrial effluent ingress. Presently, no DPR is under consideration in NMCG. High COD load is attributed from industries in Non-conforming areas. District administration has constituted monitoring committee for inspection and taking action against industries in non-conforming areas. 1,365 defaulter units have been sealed/



electricity connection discontinued in non-conforming areas of Loni, Ghaziabad.

S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
1	Ghaziabad	Indirapuri Drain (Loni)	Untapped	35	Through Shahdra drain into Yamuna River	DPR for I&D of Banthla Canal drain and STP works was earlier submitted to NMCG, wherein
2		Banthala Drain (Loni)	Untapped	17	Through Shahdra drain into Yamuna River	STP of capacity 60 MLD was proposed at Loni. However, NMCG returned the DPR with advice to state to resolve the issue of industrial discharges in this drain and to propose a permanent solution to this problem.No DPR is under consideration in NMCG.

**iii) Arthala & Karheda Drain, Ghaziabad**

The measured average discharge for Arthala & Karheda drain is 5.41 MLD and 4.72 MLD respectively.DPR of Ghaziabad Sewerage Scheme (Karheda zone) amounting ₹546.95 Cr. under AMRUT 2.0 programme has been sanctioned. Letter of Intent (LOI) has been issued to firm on dated 17.11.2023, The following works will be executed under this project:



S.No.	Activities	Attributes
1	Laying of Sewer Network	145 km
2	Construction of Ion Polarization System (IPS)	05 Nos
3	Construction of Main Pumping Station (MPS)	01 No
4	Construction of STP	01 (68 MLD)
5	Rising Main	8.19 km
6	Domestic Sewer Connection	67,669

After completion of this project, it would be possible to control the flow of untreated sewerage discharge into the river Hindon.

S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
1	Ghaziabad	Arthala Drain	Untapped	5.41	Directly Into Hindon River	For Arthala and Karheda drains, DPR of Ghaziabad Sewerage Scheme (Karheda zone) amounting ₹ 546.95 Cr. under AMRUT 2.0 programme has been sanctioned. Tendering has been completed and LOI issued. Timeline for completion: June, 2026
2		Karheda Drain	Untapped	4.72	Directly Into Hindon River	

**iv) Jawali Drain, Ghaziabad**

This drain carries discharge of treated effluent of CETP of Tronica City Industrial area which comes under UPSIDA and domestic discharge of Jawali village. CETP is currently running on conditional consent for operation of 6.0 MLD CETP plant with a maximum of 4.5 MLD CETP capacity (i.e., 75% of the installed capacity). The latest monitoring report of CETP, Tronica City of UPPCB in the month of December 2023 is enclosed herewith as **Annexure- 1.**

District Name	Major Drain Name	Tapped/ Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
Ghaziabad	Jawali Drain	Untapped	-	Directly Into Hindon River	This drain carries discharge of treated effluent of CETP effluent of Tronica City Industrial area which comes under UPSIDA.

**v) Hindon Vihar Drain and City Forest Drain, Ghaziabad**

Hindon Vihar and City Forest Drains outfall into River Yamuna through the Hindon River. For tapping these two drains to existing 56 MLD STP (Ghaziabad Development Authority) at Morty, DPR is being prepared under AMRUT 2.0 for I&D works.

S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
1	Ghaziabad	Hindon Vihar Drain	Untapped	7.46	Directly into Hindon River	For tapping to existing 56 MLD STP (GDA) at Morty, DPR is



S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
2		City Forest	Untapped	2.24	Directly into Hindon River	being prepared under AMRUT 2.0 for I&D works. Timeline for completion: 24 months after the approval of project

**vi) Kaila Bhatta Meerut Road Drain and Nandgram Drain, Ghaziabad**

Kaila Bhatta Meerut Road Drain and Nandgram Drain outfall into River Yamuna through the Hindon River. Under AMRUT 2.0, DPR is being prepared for tapping in connection with I&D works at 55 MLD STP.

S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
1	Ghaziabad	Kaila Bhatta Meerut Road Drain	Untapped	25.31	Directly Into Hindon River	For tapping, DPR is being prepared under AMRUT 2.0 for I&D works at 55
2		Nandgram	Untapped	27.24	Directly Into Hindon River	MLDSTP. Timeline for completion: 24 months after the approval of project

**vii) Indirapuram Drain, Ghaziabad**

Indirapuram Drain in Ghaziabad receives treated water from 03 STPs namely 56 MLD (UASB) Trans Hindon Indirapuram, 74 MLD (SBR) Indirapuram and 56 MLD (SBR) Indirapuram, GDA. At present, 56 MLD (UASB) Trans Hindon Indirapuram STP is not achieving norms.



## viii) Dasna Drain, Ghaziabad

Dasna Drain outfall into River Yamuna through the Hindon River. Under AMRUT 2.0, DPR is being prepared for tapping in connection with I&D works at 40 MLD STP.

District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
Ghaziabad	Dasna Drain	Untapped	40.17	Directly Into Hindon River	For tapping I&D works and 40 MLDSTP DPR is being prepared under AMRUT 2.0 Timeline for completion: 24 months after the approval of project

## ix) Pratap Vihar Drain and Rahul Vihar Drain, Ghaziabad

Pratap Vihar Drain and Rahul Vihar Drain outfall into River Yamuna through the Hindon River. Under AMRUT 2.0, DPR is being prepared for tapping in connection with I&D works at 40 MLD STP.

S. No	District Name	Major Drain Name	Tapped / Untapped	Average Discharge (in MLD)	Discharge Through	Action Taken
1	Ghaziabad	Pratap Vihar Drain	Untapped	32.16	Directly Into Hindon River	For tapping, I&D works and 40 MLD STP, DPR is being prepared under AMRUT 2.0
2		Rahul Vihar	Untapped	5.26	Directly Into Hindon River	Timeline for completion: 24 months after the approval of project

**x) Interception and Diversion of untapped Drains of Nagar Nigam Ghaziabad**

DPR is under preparation for 04 major (Dasna, Pratap Vihar, Kaila Bhatta, Nandgram) and 03 minor untapped Drains (Rahul Vihar, Hindon Vihar & City Forest Drain) for interception & diversion with a treatment facility, City Water Action Plan (CWAP) has been submitted under AMRUT 2.0 programme (Trench-3), and DPR of amounting ₹ 422.45 Cr has been prepared and same was sent to CE (Nagar), UP Jal Nigam (Urban), Lucknow on dated 26.06.2023. The I&D works will be completed in at least 24 months after sanctioning of DPR.

**xi) Noida Drain (Kondli Drain), Noida**

Noida drain originates from Delhi and receives wastewater from Khoda and enters Noida City. Noida drain receives wastewater from Kondli, Gharuli from Delhi, Khoda Nagar Palika and Noida City. Delhi has intercepted the drain discharging into Noida drain and diverted to Kondli STP. Noida drain still receive 99.9 MLD wastewater from Delhi and Khoda Nagar Palika, Ghaziabad as per sample taken by CSIR-NEERI and mentioned in their draft feasibility report on "In-situ and ex-situ treatment of domestic wastewater flowing in drains of NOIDA city". The Noida (Kondli) drain monitoring report of UPPCB for the month of November 2023 is enclosed herewith as **Annexure- 2**. Various remedial measures taken for Kondli Drain are as follows:

- a) A DPR of amounting ₹ 193.22 Cr for interception & diversion works for tapping of Noida Drain, approx 40 MLD untreated domestic sewage of Khoda Nagar Palika Parishad has prepared and same was submitted in SLTC of SBM 2.0 programme held on 09.11.2023 for approval by UPJN (Urban).
- b) In view of the disposal of untreated sewage in Kondli drain Environmental Compensation of ₹ 70 lakh has been imposed against the Municipal Council, Nagar Palika Parishad Khoda Makanpur and prosecution has also been filed (case no. 98500/2021) against Executive Officer, Nagar Palika



Parishad, Khoda Makanpur under provisions of Water (Prevention and Control of Pollution) Act by UPPCB in the designated Special Judicial Magistrate Court (Pollution) Lucknow.

## **B. Bio/ Phyto Remediation of Drains**

### **i) Ghaziabad**

As per information provided by Nagar Nigam, Ghaziabad, work of Bio remediation is being carried out by Nagar Nigam Ghaziabad in 08 drains of Ghaziabad namely Jawali Drain, Hindon Vihar Drain, Kaila Bhatta Meerut Road Drain, Arthala Drain, Indirapuram Drain, Pratap Vihar Drain, Dasna Drain, Karheda Drain. The drain monitoring report of UPPCB of November 2023 reveals that the bio-remediation is not effective. The interim remediation in Indirapuri drain is not done at present. Instructions have been issued to UPPCB to take against the violation in Bio-remediation of Drains in Ghaziabad. The copy of drain monitoring report of November 2023 of UPPCB is enclosed herewith as Annexure- 3.

### **ii) Noida**

As per information provided by Noida Authority, in compliance to Hon'ble NGT order dated 23.12.2021, there are 30 minor drains merging with Kondli drains. Prof. C.R. Babu (Centre for Environmental Management of Degraded Ecosystems, (CEMDE), and University of Delhi) has provided suggestions based on classification of drains into 3 categories Major, medium and minor. Bio remediation method has been proposed for major and medium drains. In addition to the above, construction of in-situ wetland and plantation in main Kondli drain was also proposed.

Construction of 01 no.of In-situ wetland work was awarded to U.P. Irrigation department in consultation with Prof. C.R. Babu (CEMDE, University of Delhi) on dated 18.02.2021 as a pilot project on Noida Drain by Noida



Authority. The work has been completed on dated 30.04.2022 and is fully operational presently. 01 No. online monitoring system is in process to be installed on both end of this completed wetland (upstream & downstream) with a facility of 24 hrs digital display. Installation of online monitoring system will be completed in next two months.

02 nos. of In-situ remediation wetlands in Noida irrigation drain also have been awarded as per advice of Prof. C.R. Babu. The construction of wetlands is in progress and status is mentioned below:

S.No.	Location	Total cost of Project (in Cr.)	DOS (Date of sanction)	ADOC (Accepted Date of Completion)	Present Progress (%)
1.	Near NSEZ, Dadri Crossing, Noida	₹ 14.25	05.01.2022	15-04-2023	100%
2.	Near Advant Tower, Sector-142, Noida		05.01.2022	Work in Progress	95%

Development work of Wetland Sector-142 completed and Plantation work is in progress. It will be completed by Dec 2023.

Further, for 30 minor drains, the Noida Authority has also deputed environmental expert of National Environmental Engineering Research Institute (NEERI), Department of Science & Technology, Government of India, for preparation of DPR, for construction of In-situ and Ex-situ wetlands and construction of minor STPs over drains or interception of drains to divert to nearby STP. A MoU has been signed between NOIDA and NEERI on 21.07.2022. It is pertinent to mention here that, as per the said MoU NEERI has started their work at site. NEERI has submitted draft Feasibility report in January-2023.



They have also started topography survey for all drains including main Kondli drain. Detailed DPR for all drains will be submitted in a period of 3 to 6-month phase wise. After the submission of said report Noida Authority will call tenders & get the work executed as directed in DPR. NEERI has started topography survey for all drains including main Kondli Drain and will be completed by 31.12.2023.

The State Board has also carried out profiling of entire stretch of the Noida drain and monitored all 30 minor drains as well. During said inspection carried on 8.12.2023 and 9.12.2023, 12 drains were found to be dry, sample could not be drawn near Brijwasi Caterers, Harijan Basti, Sector 35, Noida as the height of boundary wall has been increased and confluence point of drain is not accessible. Analysis results of drains have been annexed as **Annexure-4**. Further, Board has also drawn samples from up-stream and down-stream of two constructed wetlands (Near NSEZ-Dadri Crossing & Sector 51,Noida) to assess the efficacy of wetlands, copy of said report is annexed as **Annexure-5**.

### **C. Status of Compliance of Sewage Treatment Plants**

#### **i) Ghaziabad**

There is total 10 STPs in Ghaziabad District, 08 in Ghaziabad and 02 in Loni. As per the latest Monitoring done in October 2023, 08 STPs are compliant with MoEF&CC notification 2017 and 02 STPs namely 56 MLD UASB Indirapuram and 70 MLD UASB Dundaheda are non-compliant with respect to fecal coliform value and compliant with respect to other parameters. Analysis Report of STPs in Ghaziabad for month of November 2023 is attached here as **Annexure-6**. Treated effluent from above mentioned STPs is discharged into River Hindon. Work has been started for construction of Chlorine Contact Tanks (CCT) at 56 MLD (UASB) STP Indirapuram and 70 MLD (UASB) STP Dundaheda to control



fecal coliform. It will be completed by end of December-2023. Details of operational STPs in Ghaziabad are as below:

a) Operational STPs

S. No.	Name and Address of STP	Installed Capacity (MLD)	Utilized Capacity (MLD)	Technology / process STP based	Concerned Authority responsible for O&M of STP	Achieving/ Not Achieving (As per MOEFCC notification dated 13.10.2017) (November 2023)	Measures Being Taken
1	Trans Hindon (Indirapuram), Ghaziabad	56	56	UASB	U.P. Jal Nigam (Urban)	Not Achieving	CCT construction to control FC within permissible limit is under construction, and will be completed by Dec -23
2	Sadullabad (Loni), Ghaziabad	30	20	MBBR	U.P. Jal Nigam (Urban)	Achieving	
3	Indirapuram, Ghaziabad	74	74	SBR	U.P. Jal Nigam (Urban)	Achieving	
4	Bapudham, Ghaziabad	56	2	SBR	GDA	Achieving	
5	Indirapuram, Ghaziabad	56	56	SBR	GDA	Achieving	
6	Dudahaida Vijay Nagar, Ghaziabad	56	56	SBR	U.P. Jal Nigam (Urban)	Achieving	
7	Dudahaida	70	70	UASB	U.P. Jal	Not	CCT

	Vijay Nagar, Ghaziabad				Nigam (Urban)	Achieving	construction to control FC within permissible limit is under construction, is in progress and will be completed by 15.12.23
8	Trans Delhi Signature City (Tronica City), Loni	5	3.5	MBBR	UPSIDC	Achieving	
9	Govindpuram, Ghaziabad	56	14	SBR	GDA	Achieving	
10	Morty, Ghaziabad	56	25	SBR	GDA	Achieving	
<b>Total</b>		<b>515</b>	<b>376.5</b>				

For septage management in Ghaziabad City, construction of 50 KLD Co-treatment facility at the existing 56 MLD STP (UASB) Indirapuram and construction of 32 KLD Fecal Sludge Treatment Plant (FSTP), Loni have been completed. FSTP, Loni has been handed over to Nagar Palika Parishad Loni.

**b) Under construction STPs**

S. No.	Name of Town/District	No. of STP	Capacity (MLD)	Present Progress
1.	Ghaziabad	1	21.5	Sidharth Vihar STP of 21.5 MLD has been constructed for upcoming residential societies by UP Awas Vikas Parishad, Ghaziabad. Trial run has been taken on Gen set and will be operational by Jan 2024 after getting electricity connection.

c) Proposed STPs

S. No.	Name of Town/District	No. of STP	Capacity (MLD)	Present Progress
1.	Ghaziabad	1	68	A DPR of Ghaziabad Sewerage Scheme (Karheda zone) amounting ₹ 546.95 cr. under AMRUT 2.0 programme has been sanctioned. LOI has been issued to firm on dated 17.11.2023.

ii) Noida

As per the information provided by Noida Authority, in Noida, 08 STPs with total capacity of 411 MLD that are based on Sequential batch reactors (SBR) technology. As per the latest Monitoring done in October 2023, 08 STPs are compliant with MoEF&CC notification, 2017. Analysis Report of STPs in Noida for month of November, 2023 is attached here as Annexure- 7. 06 no. of STPs are directly connected with Online Continuous Effluent monitoring system (OCEMS) server of CPCB & rest 02 STPs namely 35 MLD Sector 123 and 50 MLD Sector 168, OCEMS has been installed and functional which has to be connected to CPCB portal. Details of STPs in Noida are stated in the table below:



Sl. No.	Name and Address of STP	Installed Capacity (MLD)	Utilized Capacity (MLD)	Technology/ process STP based	Concerned Authority responsible for O&M of STP	Achieving/ Not Achieving (As per MOEFCC notification dated 13.10.2017)(as in November 2023)
1	Sector-54, Noida	33	33	SBR	Noida Authority	Achieving
2	Sector-50, Noida	25	25	SBR	Noida Authority	Achieving
3	Sector-123, Noida	35	35	SBR	Noida Authority	Achieving
4	Sector-168, Noida	50	50	SBR	Noida Authority	Achieving
5	Sector -50 Noida	34	34	SBR	Noida Authority	Achieving
6	Sector-54, Noida	54	54	SBR	Noida Authority	Achieving
7	Sector-168, Noida	100	38	SBR	Noida Authority	Achieving
8	Sector-123, Noida	80	80	SBR	Noida Authority	Achieving
<b>Total</b>		<b>411</b>	<b>349</b>			



## D. Utilization of Sewage Treated Water

### i) Status of establishment of Tertiary Treatment Plants

#### a) Ghaziabad

In Ghaziabad district, 01 Tertiary Treatment Plant (TTP) of 40 MLD is under construction in Indirapuram, Ghaziabad. Construction will be completed by Dec 2025. After completion of this TTP, treated water from this TTP will be supplied to Sahibabad Industrial Area. Apart from this, treated water will also be used in construction sites. As per information provided by Ghaziabad Nagar Nigam, Tertiary Treatment Plant (TTPs) are under construction. Status of TTP is as follows:

Under Construction Tertiary Treatment Plant (TTPs)						
S.No.	District	Location of STP	Capacity of STP (in MLD)	Capacity of TTP (in MLD)	Status of TTP (Tertiary Treatment Plant)	Time Line
1.	Ghaziabad	Indirapuram (UASB)	56	40	Under Construction	Dec-25

#### b) Noida

As per information provided by Noida Authority, 01 Tertiary Treatment Plant (TTPs) is operational and 02 TTPs are under tendering process. Status of TTPs is as follows:

Operational Tertiary Treatment Plant (TTPs)						
S.No.	District	Location of STP	Capacity of STP (inMLD)	Capacity of TTP (inMLD)	Status of TTP (Tertiary Treatment Plant)	Time Line
1.	Noida	Sector 168	100	100	TTP is installed and operational.	Operational



Under Tendering Tertiary Treatment Plant (TTPs)						
S.No.	District	Location of STP	Capacity of STP (inMLD)	Capacity of TTP (inMLD)	Status of TTP (Tertiary Treatment Plant)	Timeline
1.	Noida	Sector 54	33	231	Installation of T.T.P. of ₹ 46.60 Cr is under process.	Mar-2024
		Sector 54	54			
		Sector 50	25			
		Sector 50	34			
		Sector 123	35			
		Sector 168	50			
2.		Sector 123	80	80	Installation of T.T.P. of ₹ 7.91 Cr is under process.	Mar-2024

**ii) Current Status of Utilization of Treated Water**

a) In Noida, treated water is used for irrigation in green belts, parks and in wetlands. As per information from Noida Authority, details of monetized treated water are as under:

S.No.	Financial Year	Treated water Quantity sold	Total Annual revenue to Noida Authority (In Lakh)
1	2021-22	293 MLD	14.66
2	2022-23	506 MLD	25.33
3	2023-24	311 MLD (As on 31.10.2023)	15.55 (As on 31.10 2023)



b) Details of treated water used in irrigation purpose in Noida Area for green belts, parks and in wetlands as below:

STP	Time Period	Quantity Used (in MLD)
Average of all 08 STPs	Month July 2023 to October 2023	33.59 MLD per day

c) Details of future plan for using treated water

07 Tertiary Treatment Plants (TTP) are under installation in Noida with total capacity of 311 MLD and will be completed by March, 2024. After installation of TTPs, treated water will be used for irrigation purpose in one year in Noida as per plan mentioned below:

S.No.	Location of STP	Proposed Quantity of treated water use (in MLD)	Area/ Use
1	Sector 54	15	Wetland in polishing pond in premises of STP in Sector-54
2	Sector 50	30	Supply of treated water in greenbelt/ParkinSector-51,Sector-7X, Sector-112 to 122
3	Sector 123	35	To NTPC First Stage
4	Sector 168	20	Golf Course, Sector-151,Shahid Bhagat Singh, Sector-150, Along Noida Greater Noida Express-Way Green belt
		20	Green belt, Park & Wetland Sectors Along Noida Greater Noida Express- Way Green belt
	<b>Total</b>	<b>120 MLD per day</b>	



### E. Action Taken for Abatement Industrial Pollution and Sewage Pollution Load on Yamuna

Effective monitoring mechanism of UPPCB is already in place. Strict action against defaulting industrial units is being taken under the provisions of Water Act and Environmental Compensation is being levied upon them as per the guidelines of CPCB. In non-conforming areas, regular inspections are being carried out by District Level Committee and defaulting units are either shut down/ demolished or electricity connection snapped. The latest brief regarding action taken against defaulter units in Conforming and Non-Conforming areas of Ghaziabad and Noida is as under:

Area	Type of Area	No. of Defaulter Units	Show Cause/Cl osure issued	Electricity Disconnection/ Sealed	Environmental Compensation imposed
Sahibabad Area	Conforming Areas	66	66	0	₹ 354.1 Lakh
	Non-Conforming Areas	207	0	207 units Electricity Disconnected	---
Loni Area	Conforming Areas	72	72	0	₹ 238.15 Lakh
	Non-Conforming Areas	1365	0	1365	₹ 1.35 Lakh
Noida	Conforming Areas	10	10	0	₹ 82.28 Lakh

Apart from above, regular inspection of Group Housing society (GHS) STPs has been done by UPPCB & Noida Authority in Noida. Action by means of issuing show cause notice and initiating prosecution under relevant sections of Water



(Prevention & Control of Pollution) Act, 1974 has been taken by UPPCB against 77 earlier defaulter Group Housing Societies. UPPCB has also imposed Environmental compensation of ₹ 16.31 Crore as per CPCB guidelines against defaulter GHS in Noida. As per latest report, the status of STPs in GHS of Noida Authority is as below:

No. of Group Housing Society (GHS)	STP Installed	STP Not Installed*	Complying STP	Not Complying STP in terms of Fecal Coliform Norms
95	83	12	69	14

\*Not installed (but having sewer line connection to terminal STP of Noida Authority)

#### F. Monitoring Mechanism

- i) That the State of Uttar Pradesh has developed a fully functionalized comprehensive three tier monitoring mechanism with well defined monitoring protocol, in which regular monitoring is being done from district level to state level. Three separate monitoring committee i.e. Waste Management Monitoring Committee under the chairmanship of Additional Chief Secretary/ Principal Secretary, Urban Development; Air Quality Monitoring Committee under the chairmanship of Additional Chief Secretary/ Principal Secretary, Environment, Forest & Climate Change; and River rejuvenation Committee the chairmanship of Agriculture Production Commissioner; at the State Level and District Level Environment Committee under the Chairmanship of District Magistrate has been constituted.
- ii) That the State of Uttar Pradesh has issued an Office Memorandum which was also notified on 08-03-2023 by which an accountable committee has been constituted for both Sewage Treatment Plant/ Common Effluent Treatment Plant. The said accountable committee is completely competent enough to take appropriate measures in the Environmental issues of the State. The copy of said office memorandum dated 08-09-2023 is enclosed herewith as **Annexure- 8**. The Committee evaluated and take stock of the



various ongoing non-complaint STPs, non-operational STPs, delayed STPs, under construction/ non-operation CETPs and fix the responsibilities for lapses. That regular meeting have been conducted by the Committee. The minutes of meeting of the Committee dated 18.10.2023 is enclosed herewith as **Annexure- 9.**

- iii) That Hon'ble NGT vide order dated 10-11-2023 in M.A. No. 62/2023 in O.A. No. 670/2018 Atul Singh Chauhan Vs. MoEF&CC has considered the three tier monitoring mechanism developed by State of Uttar Pradesh and directed that the three-tier mechanism, the Committees set up therein as also the Accountability Committee set up by the State of UP will be responsible for compliance of various directions of the Tribunal and the Courts and implementation of projects, unless otherwise directed in any particular matter. Copy of order dated 10-11-2023 is enclosed herewith as **Annexure- 10.**

### **G. Restoration and Rejuvenation of Yamuna Flood Plain (Uttar Pradesh Part) and Ecological Flow**

As per the information received from U.P. Irrigation and water resources department, the status is as under:

- i) OA no 06/2012 Manoj Mishra Vs UOI and Others relates to Yamuna River Pollution Control issue. This covers identification and demarcation of flood plain zone, maintaining E-flow in the River Yamuna, Removing of encroachment in flood plain zone and development of bio-diversity Park. This case has been disposed by Hon'ble NGT with the directions to the Chief Secretaries of concerned States to review and monitor the compliance from time to time.
- ii) In pursuant to the direction of the Upper Yamuna River Board, Irrigation Department is ensuring the compliance of maintaining E-flow (10 Cumec).
- iii) Demarcation of flood plain zone has been done in year 2015.



iv) In the first phase DDA is developing Biodiversity Park on the eastern bank of Yamuna River (from old railway to ITO barrage). The cost of development of Biodiversity Park is ₹35.94 Crores. U.P. Government has released ₹10.49 Crores in the last week of December, 2020 to DDA. This amount is to be utilized by DDA in the development of Bio Diversity Park on UP Portion of land which is 86 Hectares out of total 167 Hectares.

v) Action taken with regard to prevent dumping on Yamuna floodplains.

As per information received from U.P. Irrigation and water resources department earlier, U.P. Irrigation Department is keeping continuous watch-andward over such type of activities. Presently there is no solid waste/debris existing on the U.P. Irrigation land. In future, if any violation of directions issued related to dumping of debris is found; resulting compensation shall be imposed as per direction given by Hon'ble NGT. Government of Uttar Pradesh also gave permission to DDA for installing of CCTV cameras on U.P. portion.

4. That the compliance report of State of Uttar Pradesh is submitted for consideration of Hon'ble Tribunal.

Lucknow

Dated: 15 December, 2023

  
(Devendra Singh Chauhan) 15/12/2023  
Under Secretary

Regional Office

U.P Pollution Control Board

Ghaziabad

ANALYSIS REPORT OF APPAREL PARK, CETP TRONICA CITY, LONI

S.No.	Date	pH	Color (Hazen)	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L
1.	05.12.2023	7.2	15.0	25.0	184.0	92.0

  
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**REGIONAL OFFICE**  
**U.P. POLLUTION CONTROL BOARD**  
**E-12/1, SECTOR-1, NOIDA, GAUTAMBUDH NAGAR**  
**Analysis Report of Water Sample of Kondli Drain**

**Sample Collected by : Mr Vishal Maurya L. A., Mr.Ashish Chauhan, J.R.F. & Mr. Ankit Anand J.R.F.**

S.No	Name of Sampling Point	Date	Colour	Odour	pH	B.O.D. mg/l	C.O.D. mg/l	T.S.S. mg/l
1	U/S Kondli Drain Entry point Sector-11, Near Hari Darshan Police Chowki, Noida	06.11.23	Sl. Blackish	Unpleasant	7.94	62.0	384.0	159.0
2	D/S Kondli Drain before meeting of Yamuna River Vill. Chak Mangaraula, Noida	06.11.23	Sl. Blackish	Sl. Unpleasant	7.79	50.0	256.0	134.0
3	U/S Kondli Drain Entry point Sector-11, Near Hari Darshan Police Chowki, Noida	14.11.23	Sl. Blackish	Unpleasant	8.06	76.0	304.0	177.0
4	D/S Kondli Drain before meeting of Yamuna River Vill. Chak Mangaraula, Noida	14.11.23	Sl. Blackish	Sl. Unpleasant	7.44	58.0	272.0	151.0
5	U/S Kondli Drain Entry point Sector-11, Near Hari Darshan Police Chowki, Noida	22.11.23	Blackish	Unpleasant	8.13	66.0	336.0	176.0

# 9197

6	D/S Kondli Drain before meeting of Yamuna River Vill. Chak Mangaraula, Noida	22.11.23	Turbid	Sl. Unpleasant	7.83	44.0	240.0	128.0
7	U/S Kondli Drain Entry point Sector-11, Near Hari Darshan Police Chowki, Noida	28.11.23	Sl. Blackish	Unpleasant	7.88	58.0	272.0	152.0
8	D/S Kondli Drain before meeting of Yamuna River Vill. Chak Mangaraula, Noida	28.11.23	Sl. Blackish	Sl. Unpleasant	7.48	52.0	240.0	116.0

REGIONAL OFFICE  
UTTAR PRADESH POLLUTION CONTROL BOARD, GHAZIABAD

ANALYSIS REPORT OF DRAINS – NOVEMBER 2023

Status of drains Nov 2023									
Sr No	District	Drain Name	pH	Color (Hazen)	BOD (mg/L)	COD (mg/L)	TSS (mg /L)	Total Coliform (MPN/ 100 mL)	Faecal Coliform (MPN/ 100 mL)
1	Ghaziabad	Arthala Drain	7.33	Turbid	80.3	170.0	151.6	3400000	2400000
2	Ghaziabad	Dasna Drain	7.33	Turbid	79.6	126.6	162.6	3500000	2500000
3	Ghaziabad	Hindon vihar Drain	7.37	Turbid	76.6	180.6	161.3	3900000	2800000
4	Ghaziabad	Indirapuram Drain	7.10	Turbid	62.6	129.0	133.6	3000000	2200000
5	Ghaziabad	Indrapuri Drain	7.27	Turbid	95.5	179.2	163.7	2700000	2000000
6	Ghaziabad	Jawali Drain	7.00	Turbid	51.0	100.0	81.3	180000	140000
7	Ghaziabad	kailabhatta road drain	7.10	Turbid	76.0	152.3	160.0	4600000	3000000
8	Ghaziabad	Karedha Drain	7.10	Turbid	90.3	181.0	188.0	2600000	1900000
9	Ghaziabad	Pratap Vihar Drain	7.27	Turbid	80.3	179.3	156.6	3500000	2400000

  
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## 30 Minor Drains Monitoring Data

S.No	Sampling Point Collection	Date	PhysioChemical Parameters					
			Colour	Odour	pH	BOD mg/l	COD mg/l	TSS mg/l
1	U/s Kondli Drain, Sector 11, Noida	09.12.23	Sl blackish	Unpleasant	7.12	94	360	372
2	Samerville School, Sector-22, Noida	09.12.23	Light Gray	Unpleasant	7.29	112	312	712
3	In front of NTPC Gate Near Police Chowki, Sector-23, Noida	09.12.23	Sl blackish	Sl Unpleasant	6.84	52	232	62
4	Sector-23, Police Chowki Side, Noida	09.12.23	Turbid	Sl Unpleasant	7.88	44	296	170
5	Kribhco Society, Sector-35, Noida	09.12.23	Dry					
6	Kribhco Society, Sector-35, In front of Hariom Sweets, Noida	09.12.23	Dry					
7	Brijwasi Caters, Near Harijan Basti, Sector-35, Noida	09.12.23	Sample Collection not possible					
8	Surabhi Hospital, Service Road, Sector-35, Noida	08.12.23	Dry					
9	Sector 52 Drain Near Surabhi Hospital, Sector-35, Noida	08.12.23	Sl. Blackish	Unpleasant	7.75	70	280	55
10	KendriyaVihar, Sector-50, Noida	08.12.23	Dry					
11	Neelgiri F1, KendriyaVihar, GoleChakkar, Noida	08.12.23	Dry					
12	Sector-50, Beech Road, Sector-51, Gole Chakkar, Noida	08.12.23	Turbid	Sl. Unpleasant	7.58	96	344	389
13	7X, Sector-76, Near Metro Station, Noida	08.12.23	Pale	Unpleasant	7.85	94	288	69
14	Harola Drain , Bhati Dairy, Village-Barola, Sector-49, Noida	08.12.23	Turbid	Sl. Unpleasant	7.56	46	168	75
15	Barola Shamshan Ghat, Sector-49, Noida	08.12.23	Dry					
16	UGR, Barola, Sector-50, Noida	08.12.23	Sl. Blackish	Sl. Unpleasant	7.46	88	384	563
17	Kajal Dairy, Samudayik Sauchalya, Sector-50, Noida	08.12.23	Turbid	Sl. Unpleasant	7.56	46	168	75
18	SMG Public School, Rajeev Colony, Bhangel, Noida	09.12.23	Light Gray	Unpleasant	8.24	84	336	220

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A.R.R.

19	Satnaam Kirana Store, Bhangel, Noida	09.12.23	Pale	Sl. Unpleasant	8.12	96	296	315
20	NSEZ, Metro Station, Noida	08.12.23	Sl. Blackish	Sl. Unpleasant	7.91	62	368	200
21	Bhangel Drain, Noida	08.12.23	Pale	Unpleasant	7.41	86	200	88
22	Hosiery Drain, Noida	08.12.23	Pale	Unpleasant	7.49	72	352	103
23	Advant, Sector-142, Noida	08.12.23	Turbid	Unpleasant	7.46	90	240	135
24	Sector-135, Near Accenture Pvt. Ltd., Noida	08.12.23	Turbid	Sl. Unpleasant	7.63	42	128	64
25	Near Sector-82, Noida	08.12.23	Sl. Blackish	Unpleasant	7.54	74	256	48
26	Police Chowki, sector-50, Noida	09.12.23	Dry					
27	Sector-34, Noida	09.12.23	Dry					
28	In front of A-16, Sector-23, Noida	09.12.23	Dry					
29	Ashish Convent School, Sector-33	09.12.23	Dry					
30	Mahagun majariya, Infront of Sector- 76, Noida	09.12.23	Dry					
31	Side of Kendriya Viah, Gol Chakkar Sector-51, Noida	09.12.23	Dry					
32	D/s Kondli Drain, Sector 168, Noida	08.12.23	Turbid	Sl Blackish	8.30	56	288	197

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A.B.

## Wet Land Sample in the Bed of Kondli Drain

S.No	Sampling Point Collection	Date	Physio Chemical Parameters					
			Colour	Odour	pH	BOD mg/l	COD mg/l	TSS mg/l
1	Before Wet Land , sector- 51 Noida	08.12.23	Sl blackish	Sl. Unpleasant	7.52	68.0	272.0	44.0
2	After Wet Land , sector 51 Noida	08.12.23	Turbid	Sl. Unpleasant	7.81	48.0	256.0	212.0
3	Before Wet Land , NSEZ Noida	08.12.23	Sl blackish	Sl Unpleasant	7.69	54.0	264.0	163.0
4	After Wet Land , NSEZ Noida	08.12.23	Turbid	Sl Unpleasant	7.55	42.0	248.0	185.0

*[Signature]*  
L.A.

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S.A.

U.P. Pollution Control Board														
STP- Operational													November - 2023	
Sl. No.	Name and Address of STP	City/ Town / District	Installed Capacity (MLD)	Utilized Capacity (MLD)	Technology/ process STP based	Authority responsible for O&M of STP	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TC (MPN/100ml)	FC (MPN/100ml)	Achieving/ Not Achieving (As per MOEFCC notificatio	Name of river catchment in which STP is located (tributary of
1	56 MLD Trans Hindon (Indirapuram), Ghaziabad	Ghaziabad	56	56	UASB	U.P. Jal Nigam	7.33	24.0	82.0	44.0	3300000	260000	Not Achieving	River Hindon
2	30 MLD, Sadullabad (Loni), Ghaziabad	Ghaziabad	30	20	MBBR	U.P. Jal Nigam	7.18	6.0	45.0	7.0	2000	920	Achieving	River Hindon
3	74 MLD S.B.R., Indirapuram, Ghaziabad	Ghaziabad	74	74	SBR	U.P. Jal Nigam	7.12	6.0	40.0	8.0	1400	450	Achieving	River Hindon
4	56 MLD S.B.R., Bapudham, Ghaziabad	Ghaziabad	56	2	SBR	GDA	7.42	8.0	42.0	12.0	1700	130	Achieving	River Hindon
5	56 MLD, Indirapuram, (GDA), Ghaziabad	Ghaziabad	56	56	SBR	U.P. Jal Nigam	7.48	7.0	48.0	12.0	2100	790	Achieving	River Hindon
6	56 MLD S.B.R., Dudahaida Vijay Nagar, Ghaziabad	Ghaziabad	56	56	SBR	U.P. Jal Nigam	7.36	8.0	38.0	9.0	1200	680	Achieving	River Hindon
7	70 MLD U.A.S.B.R. Dudahaida Vijay Nagar, Ghaziabad	Ghaziabad	70	70	UASB	U.P. Jal Nigam	7.48	28.0	83.0	46.0	3100000	2100000	Not Achieving	River Hindon
8	5 MLD Trans Delhi Signature City (Tronica City), Loni	Ghaziabad	5	3.5	MBBR	UPSICD	7.20	12.0	64.0	22.0	3900	920	Achieving	Green Belt Development
9	56 MLD S.B.R. Govindpuram, Ghaziabad	Ghaziabad	56	14	SBR	GDA	7.36	8.0	44.0	9.0	1100	790	Achieving	River Hindon
10	56 MLD S.B.R., Morty, Ghaziabad	Ghaziabad	56	25	SBR	GDA	7.30	13.0	42.0	16.0	1600	540	Achieving	River Hindon

U.P. Pollution Control Board														
STP- Operational													November - 2023	
Sl. No.	Name and Address of STP	City/ Town / District	Installed Capacity (MLD)	Utilized Capacity (MLD)	Technology/ process STP based	Authority responsible for O&M of STP	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TC (MPN/ 100ml)	FC (MPN /100ml)	Achieving/ Not Achieving (As per MOEFCC notificatio	Name of river catchment in which STP is located (tributary of
1	33 MLD Sector-54, Noida	Noida	33	33	SBR	Noida Authority	7.41	11.80	77.60	31.00	-	-	Achieving	River Yamuna
2	25 MLD Sector-50, Noida	Noida	25	25	SBR	Noida Authority	7.59	14.40	121.60	56.00	-	-	Achieving	River Yamuna
3	35 MLD Sector-123, Noida	Noida	35	35	SBR	Noida Authority	7.16	11.20	84.00	34.00	-	-	Achieving	River Hindon
4	50 MLD Sector-168, Noida	Noida	50	50	SBR	Noida Authority	7.29	12.00	104.00	46.00	-	-	Achieving	River Yamuna
5	34 MLD Sector -50 Noida	Noida	34	34	SBR	Noida Authority	7.33	13.60	116.00	48.00	-	-	Achieving	River Yamuna
6	54 MLD Sector- 54, Noida	Noida	54	54	SBR	Noida Authority	7.56	12.40	97.60	43.00	-	-	Achieving	River Yamuna
7	100 MLD Sector- 168, Noida	Noida	100	38	SBR	Noida Authority	7.48	8.00	44.00	13.00	-	-	Achieving	River Yamuna
8	80 MLD Sector- 123, Noida	Noida	80	40	SBR	Noida Authority	8.06	12.20	109.60	49.00	-	-	Achieving	River Hindon

उत्तर प्रदेश शासन  
संख्या-N.G.T-4/4/81-7-2023-44(रिट)/2016  
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7  
लखनऊ : दिनांक : 08 सितम्बर, 2023

कार्यालय ज्ञाप

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या-13/2019/एन0जी0टी0-257/55-पर्या0-2-2019-44(रिट)/2016, दिनांक 14 जून, 2019 द्वारा उ0प्र0 राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन में की जाने वाली कार्यवाही के अनुश्रवण हेतु एक त्रिस्तरीय अनुश्रवण तंत्र स्थापित किया गया है, जो कि वर्तमान में क्रियाशील है।

2. मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या-375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अंतर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या-356/2023 में दिनांक 20 मार्च, 2023 को निम्नवत् आदेश पारित किये गये हैं :

".....12. We accordingly permit the applicant to move the National Green Tribunal with an application in that regard. The National Green Tribunal shall duly monitor compliance with the directions including the time-lines which have been spelt out in the order of this Court. It would be open to the applicant to place on the record of the Tribunal all material to indicate the bona fide steps which were taken to comply with the order of this Court and, if there were any genuine hindrances in doing so, the nature of the hindrances. The Tribunal would be at liberty in the exercise of its discretion to consider any request for a further extension of time.

13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या-670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अंतर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या-62/2023 में दिनांक 17.08.2023 को निम्न आदेश पारित किये गये हैं :

".....6. Now, the Hon'ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical /administrative member. Further, the views of the Committee are also required to be sought.

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7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon'ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders....."

4. मा0 सर्वोच्च न्यायालय के उक्त आदेश दिनांक 20.03.2023 तथा मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश दिनांक 17.08.2023 के अनुपालन में प्रदेश के अंतर्गत सीवेज ट्रीटमेंट प्लान्ट्स, कॉमन एपलूएन्ट ट्रीटमेंट प्लान्ट्स तथा ठोस अपशिष्ट प्रबन्धन सुविधाओं की स्थापना, उच्च्यकरण तथा मानकों के अनुरूप संचालन हेतु उत्तरदायित्व का निर्धारण सुनिश्चित कराये जाने के उद्देश्य से उक्त अनुश्रवण की व्यवस्था के अंतर्गत संबंधित विभागों/एजेंसियों के स्तर पर 'उत्तरदायित्व निर्धारण' समितियों का निम्नवत् गठन करते हुए उनके द्वारा की जाने वाली कार्यवाही के बिन्दु निम्नवत् निर्धारित किये जाते हैं :

(अ) सीवेज ट्रीटमेंट प्लान्ट्स/कॉमन एपलूएन्ट ट्रीटमेंट प्लान्ट्स उत्तरदायित्व निर्धारण समिति:

i.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।	-	सदस्य
ii.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	-	सदस्य
iii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित सचिव अथवा विशेष सचिव से अनिम्न अधिकारी।	-	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण)।	-	संयोजक सदस्य
v.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)।	-	सदस्य
vi.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।	-	सदस्य
vii.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन द्वारा नामित एस0टी0पी0/सी0ई0टी0पी0 से संबंधित तकनीकी विशेषज्ञ।	-	सदस्य

उक्त समिति के कार्यदायित्व निम्नवत् होंगे:

- i. समिति की अध्यक्षता नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग/नगर विकास विभाग, उ0प्र0 शासन के वरिष्ठतम अधिकारी (सदस्य) द्वारा की जायेगी।
- ii. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन एस0टी0पी0/सी0ई0टी0पी0 की परियोजनाओं तथा सीवेज एवं औद्योगिक उत्प्रवाह के शत-प्रतिशत शुद्धिकरण हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

- iii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के क्रियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।
- iv. समिति द्वारा प्रदेश में स्थापित समस्त एस०टी०पी०/सी०ई०टी०पी० के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।
- v. समिति का सचिवालय उ०प्र० जल निगम (ग्रामीण) होगा।

(ब) ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति:

i.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन।	-	अध्यक्ष
ii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ०प्र० शासन द्वारा नामित विशेष सचिव से अनिम्न अधिकारी।	-	सदस्य
iii.	प्रबन्ध निदेशक, उ०प्र० जल निगम (ग्रामीण) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	-	सदस्य
iv.	प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	-	सदस्य
v.	सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित मुख्य पर्यावरण अधिकारी।	-	सदस्य
vi.	निदेशक, सी० एण्ड डी०एस०, उ०प्र० जल निगम (नगरीय) द्वारा नामित अधिकारी।	-	सदस्य
vii.	मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण) द्वारा नामित अधिकारी।	-	सदस्य
viii.	मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय) द्वारा नामित अधिकारी।	-	सदस्य
ix.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन द्वारा नामित ठोस अपशिष्ट प्रबन्धन विशेषज्ञ।	-	सदस्य
x.	निदेशक, स्थानीय निकाय, उ०प्र० लखनऊ।	-	संयोजक सदस्य

उक्त समिति के कार्यदायित्व निम्नवत् होंगे:

- i. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं तथा ठोस अपशिष्ट के शत-प्रतिशत प्रबन्धन हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा० राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।
- ii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के क्रियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास

विभाग, उ०प्र० शासन के माध्यम से प्रेषित की जायेगी।  
 iii. समिति द्वारा प्रदेश में स्थापित समस्त अपशिष्ट प्रबन्धन सुविधाओं के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास विभाग, उ०प्र० शासन के माध्यम से प्रेषित की जायेगी।  
 iv. समिति का सचिवालय स्थानीय निकाय निदेशालय, उ०प्र० लखनऊ होगा।

5. उक्त समितियों द्वारा उत्तरदायित्व के निर्धारण के संबंध में की गयी संस्तुतियों के अनुसार संबंधित विभाग उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरुद्ध त्वरित यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित करेंगे ताकि मा० सर्वोच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण के आदेशों का अक्षरशः अनुपालन सुनिश्चित हो सके। उत्तरदायित्व के निर्धारण के संबंध में संबंधित विभागों के द्वारा की गयी कार्यवाहियों का विवरण मा० राष्ट्रीय हरित अधिकरण में समय-समय पर दाखिल की जाने वाली अनुपालन सूचनाओं के माध्यम से संबंधित विभागों द्वारा मा० अधिकरण के समक्ष प्रस्तुत किया जाएगा।

दुर्गा शंकर  
मिश्र

Date: 07-09-2023 15:19:18

Reason: Approved

( दुर्गा शंकर मिश्र )  
मुख्य सचिव।

**संख्या एवं दिनांक तदेव।**

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

- 1- कृषि उत्पादन आयुक्त, उ०प्र० शासन।
- 2- अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति, नगर विकास, अवरथापना एवं औद्योगिक विकास, आवास एवं शहरी नियोजन, पंचायती राज विभाग, उ०प्र० शासन।
- 3- प्रबन्ध निदेशक, उ०प्र० जल निगम (ग्रामीण/नगरीय), उ०प्र० लखनऊ।
- 4- निदेशक, स्थानीय निकाय निदेशालय, उ०प्र०, लखनऊ/
- 5- निदेशक, सी० एण्ड डी०एस०, उ०प्र० जल निगम (नगरीय), लखनऊ।
- 6- मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण/नगरीय), उ०प्र०, लखनऊ।
- 7- समस्त मण्डलायुक्त/जिलाधिकारी, उ०प्र०।
- 8- समस्त सदस्य संयोजक/प्रभागीय वनाधिकारी, जिला पर्यावरण समिति, उ०प्र०।
- 9- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 10 गार्ड फाइल।

आज्ञा से,

( मनोज सिंह )  
अपर मुख्य सचिव।

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दिनांक 18.10.2023 का अध्यक्ष, उत्तरदायित्व निर्धारण समिति / प्रमुख सचिव नमामि गंगे एवं ग्रामीण जलापूर्ति की अध्यक्षता में आयोजित बैठक का कार्यवृत्त

बैठक में उपस्थित प्रतिभागियों की सूचना संलग्न है।

उ0प्र0 में स्थापित एस.टी.पी./सी.ई.टी.पी. के क्रियाशील व कम्पलाएण्ट व निर्माणाधीन परियोजनाओं की प्रगति की समीक्षा हेतु निम्न बिन्दुओं पर चर्चा हुई:-

- सर्वप्रथम संयोजक द्वारा समिति के अध्यक्ष, सदस्यों व कार्यदायी संस्थाओं के प्रतिनिधियों को उत्तरदायित्व निर्धारण समिति के कार्यों एवं उद्देश्यों से अवगत कराया गया। तदोपरान्त बैठक में विभिन्न विभागों/कार्यदायी संस्थाओं द्वारा प्रदेश में संचालित एसटीपी सीईटीपी तथा निर्माणाधीन परियोजनाओं के सम्बन्ध में प्रस्तुतीकरण दिया गया।
- वर्तमान में प्रदेश में उ0प्र0 उपलब्ध सूची के आधार पर कुल 129 एस.टी.पी. स्थापित हैं जिनकी कुल शोधन क्षमता 4011 एम.एल.डी. है, जिनकी उपयोग क्षमता मात्र 3110.41 एम.एल.डी. ही है।
- संयोजक समिति द्वारा अवगत कराया गया कि स्थापित एस.टी.पी. में से वर्तमान में 114 ही क्रियाशील हैं जिनमें से सिर्फ 81 ही मानकों को प्राप्त कर रहे हैं तथा 08 एस.टी.पी. अक्रियाशील अवस्था में हैं।
- प्रदेश में शोधन क्षमता बढ़ाये जाने के लिये विभिन्न कार्यक्रमों जैसे नमामि गंगे, अमृत आदि के अर्न्तगत 48 एस.टी.पी. निर्माणाधीन हैं तथा 18 एस.टी.पी. की योजनाएं निविदा प्रक्रिया में हैं।
- उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 37 एस.टी.पी. संचालित किये जा रहे हैं जिनमें से 5 एस.टी.पी. नॉन-कम्पलाएण्ट व 2 एस.टी.पी. अक्रियाशील हैं। मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि सुल्तानपुर व रमना वाराणसी के अक्रियाशील दोनों एस.टी.पी. को क्रियाशील कर लिया गया है व मिर्जापुर के नॉन-कम्पलाएण्ट एस.टी.पी. को नवम्बर-2023 तक क्रियाशील कर लिया जायेगा। शेष 03 नॉन-कम्पलाएण्ट एस.टी.पी. जाजमऊ व बिनगवां को नवम्बर-2023 तक कम्पलाएण्ट कर लिया जायेगा। इसके अतिरिक्त यह भी अवगत कराया गया कि कानपुर स्थित एस.टी.पी. के रख-रखाव व संचालन में लापरवाही बरतने व गंगा व पाण्डु नदी को प्रदूषित करने के लिये उत्तरदायी फर्म M/s KRMPPL के विरुद्ध पूर्व में प्राथमीकी, परिवाद भी दर्ज किया जा चुका है। इसके अतिरिक्त एन.एम.सी.जी., एस.एम.सी.जी. व जल निगम (ग्रा0) द्वारा कारण बताओ नोटिस भी निर्गत किये जा चुके हैं। अब तक जल निगम (ग्रा0) द्वारा फर्म के विरुद्ध रू0 7.15 करोड़ व उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा रू0 1.16 करोड़ का अर्थदण्ड/पर्यावरण क्षतिपूर्ति अधिरोपित की जा चुकी है।

उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 35 एस.टी.पी. निर्माण की 15 परियोजनाएं प्रगति में हैं जिनमें विलम्ब से चल रही परियोजनाओं को यथाशीघ्र पूर्ण किये जाने के लिये मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि पनखा कानपुर, कैराना, उन्नाव, सुल्तानपुर परियोजना के कार्य अक्टूबर-2023 में तथा मुजफ्फरनगर, बुढ़ाना, शुक्लागंज एवं लखनऊ परियोजना के कार्य दिसम्बर-2023 में पूर्ण कर लिये जायेंगे। निर्धारित करी गई समय-सीमा तालिका में अंकित है। इसके अतिरिक्त सुल्तानपुर परियोजना में कार्य के विलम्ब होने की दशा में फर्म के विरुद्ध रू0 9.0 करोड़ की, कैराना-शामली में रू0 32.0 लाख की, उन्नाव में 55.91 लाख की, शुक्लागंज में रू0 38.72 लाख की liquidated damage अधिरोपित किया जा चुका है। इसके साथ ही विलम्ब में चल रही परियोजनाओं के लिये उ0प्र0 जल निगम (ग्रा0) के संबधित परियोजना प्रबंधक को भी स्पष्टीकरण जारी किया गया है।

- आवास एवं शहरी नियोजन द्वारा प्रदेश में कुल 23 एस.टी.पी. संचालित हैं जिनमें से मेरठ विकास प्राधीकरण द्वारा संचालित 13 एस.टी.पी. नॉन-कम्पलाएण्ट तथा मुरादाबाद व लखनऊ

6022/S/23  
VS(GM)

31-10-23  
(अग्रणी तिथि)

सचिव, वि.  
पर्यावरण, वन एवं  
जलवायु परिवर्तन विभाग,  
उत्तर प्रदेश शासन।

4040/VS(GM)/23

US(DC)/SO7

31-10-23

(धनश्याम मिश्र)  
विशेष सचिव  
पर्यावरण, वन एवं जलवायु  
परिवर्तन विभाग  
उ0 प्र0 शासन

50-3  
31/10/2023  
अनुसचिव  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
उ0प्र0 शासन

2/2 DPS  
31/10/23 S.O-7  
31/10/2023

विकास प्राधिकरण द्वारा स्थापित एक-एक एस.टी.पी. अक्रियाशील स्थिति में है। उपाध्यक्ष मेरठ विकास प्राधिकरण द्वारा अवगत कराया गया कि 13 एस.टी.पी. में से तीन एस.टी.पी. पर सी.सी.टी. की स्थापना का कार्य पूर्ण कर एस.टी.पी. को कम्पलाएण्ट कर लिया गया है एवं 5 एस.टी.पी. सी.सी.टी. की स्थापना का कार्य नवम्बर-2023 तक पूर्ण कर लिया जायेगा। शेष 2 एस.टी.पी. पर सी.सी.टी. की स्थापना हेतु जल निगम (न0) द्वारा डी.पी.आर. विरचन प्रक्रिया में है तथा 3 एस.टी.पी. पर सी.सी.टी. की स्थापना के लिये जगह की अनुपलब्धता है। उपाध्यक्ष मुरादाबाद विकास प्राधिकरण द्वारा अवगत कराया गया कि मुरादाबाद स्थित 20 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट किया जा चुका है।

- viii. उप मुख्य अभियन्ता, बनारस लोकोमोटिव वर्क्स, वाराणसी द्वारा अवगत कराया गया कि बी.एल.डब्लू. द्वारा स्थापित 12 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट बनाये जाने के लिये एजेन्सी का चयन किया जा रहा है।
- ix. नगर विकास विभाग व उ0 प्र0 जल निगम (न0) के सक्षम प्रतिनिधि द्वारा प्रतिभाग नहीं किये जाने की वजह से उक्त विभाग द्वारा संचालित/निर्माणाधीन/प्रस्तावित योजनाओं की समीक्षा नहीं की जा सकी। उ0 प्र0 जल निगम (न0) द्वारा प्रस्तुत आख्या में अवगत कराया गया है कि उनके द्वारा संचालित 2 परियोजना विलम्ब से चल रही हैं गोरखपुर सीवरेज योजना जोन सी-2 पार्ट-1 के कार्यों में विलम्ब के कारण उत्तरदायी फर्म पर रू 22.62 करोड़ तथा जीएच कैनल लखनऊ परियोजना पर रू 25.0 करोड़ का अर्थदण्ड अधिरोपित किया गया है।
- x. औद्योगिक उत्प्रवाह सम्बन्धी शोधन परियोजनाओं पर वरिष्ठ पर्यावरण अभियन्ता, राज्य स्वच्छ गंगा मिशन-उ0प्र0 द्वारा निम्नानुसार अवगत कराया गया:-
1. ट्रोनिका सिटी स्थित 6 एम.एल.डी. सी.ई.टी.पी. के संचालन के लिये गठित एस.पी.वी. को हैण्डओवर किया जा चुका है। एन.एम.सी.जी. द्वारा दिये गये निर्देशों के क्रम में उक्त प्लांट 50 प्रतिशत क्षमता पर ट्रायल रन में कमप्लाइंट है।
  2. 20 एम.एल.डी. सीईटीपी जाजमऊ में केस्को द्वारा अस्थाई विद्युत कनेक्शन दे दिया गया है एवं प्लान्ट में 10 एमएलडी एफ्ल्यूएण्ट के शोधन हेतु कमीशनिंग कार्य प्रारम्भ कर दी गई है।
  3. बन्धर-उन्नाव में सीईटीपी में निर्माण कार्य की भौतिक प्रगति 31 प्रतिशत है एवं यह कार्य सितम्बर 2024 में पूर्ण किया जाना लक्षित है। आगामी कुम्भ जनवरी-2025 के दृष्टिगत कार्य को निर्धारित समयान्तर्गत पूर्ण किया जाना आवश्यक है।
  4. उन्नाव 2.15 एमएलडी सीईटीपी में निर्माण कार्य हेतु दिनांक 07.09.2023 को एलओए जारी कर दिया गया है।
  5. गीडा गोरखपुर में सीईटीपी निर्माण हेतु निविदा प्रपत्र एनएमसीजी ने स्वीकृत कर दिये हैं एवं निविदा अपलोडिंग की कार्यवाही उ0प्र0 जल निगम (नगरीय) के स्तर पर लम्बित हैं।
  6. BIDA भदोही के मुख्य कार्यपालक अधिकारी/जिलाधिकारी भदोही द्वारा अवगत कराया गया कि भदोही औद्योगिक विकास प्राधिकरण में निर्मित 01 एमएलडी सीईटीपी निर्माण उपरांत कभी चलाया नहीं गया, जिसकी वजह से यह निष्प्रयोज्य हो चुका है एवं यहां नया सीईटीपी बनाये जाने पर विचार किया जा रहा है।
  7. यूपीसीडा जैनपुर कानपुर देहात के क्षेत्रीय प्रबन्धक द्वारा अवगत कराया गया कि जैनपुर कानपुर देहात का प्लान्ट उत्प्रवाह न होने के कारण वर्षों से बंद पड़ा हुआ था किन्तु क्षेत्र में अब फैक्ट्रियां संचालित हो गई हैं एवं उत्प्रवाह के शोधन हेतु बंद पड़े सीईटीपी को यूपीसीडा फिर से संचालन हेतु उन्नयन का कार्य हेतु बजट आवंटित कर रहा है एवं जनवरी 2024 तक कार्य पूर्ण किया जाना लक्षित है।

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अपर परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन-उ०प्र० द्वारा अवगत कराया गया कि उनक द्वारा दिनांक 17.10.2023 को एन.एम.सी.जी. नई दिल्ली से वाराणसी में वरुणा नदी के प्रदूषण के रोकथाम हेतु तैयार की गई डीपीआर की स्वीकृति के सम्बन्ध में विचार विमर्श किया गया जिसमें एन.एम.सी.जी. द्वारा पुर्नपरीक्षण कर डीपीआर स्वीकृत किये जाने हेतु सैद्धांतिक स्वीकृति व्यक्त की गई।

प्रस्तुतीकरण के उपरान्त अध्यक्ष, उत्तरदायित्व निर्धारण समिति द्वारा निम्न निर्देश दिये गये:-

- कानपुर स्थित उ०प्र० जल निगम (ग्रा०) द्वारा स्थापित व M/s KRMPPL संचालित 210 एम.एल.डी. एस.टी.पी. के संचालन हेतु अन्य विकल्पों पर विचार किया जाये। साथ ही परियोजना प्रबंधक, उ०प्र० जल निगम (ग्रा०), कानपुर द्वारा इस संबंध में स्पष्टीकरण भी प्राप्त किया जाये। विलम्बित परियोजनाओं में उत्तरदायित्व निर्धारण के संबंध कृत कार्यवाही पर संतोष व्यक्त किया गया। **(कार्यवाही:-उ०प्र० जल निगम (ग्रा०))**
- उ०प्र० जल निगम (ग्रा०) द्वारा विलम्ब से चल रही परियोजनाओं को समयान्तर्गत पूरा किये जाने के लिये बैठक में निर्धारित समय-सीमा का अनुपालन सुनिश्चित किया जाये। **(कार्यवाही:-उ०प्र० जल निगम (ग्रा०))**
- मेरठ विकास प्राधिकरण द्वारा संचालित एस.टी.पी. जहां क्लोरिनेशन हेतु जगह की कमी है, तकनीकी सलाहकार, एन.एम.सी.जी. द्वारा स्थलीय निरीक्षण कर वैकल्पिक प्रस्ताव पर रिपोर्ट प्रस्तुत की जाए। **(कार्यवाही:-एस.एम.सी.जी./एमडीए)**
- उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा नोएडा एवं ग्रेटर नोएडा में संचालित सभी एस.टी.पी. मासिक सूचना में निरन्तर कमप्लाइंट दर्शित किये जा रहे हैं जबकि तकनीकी सलाहकार, एन.एम.सी.जी. द्वारा माह जून एवं जुलाई-2023 में किये गये निरीक्षण में नोएडा में 2 नग एवं ग्रेटर नोएडा में 1 नग एस.टी.पी. नॉन-कमप्लाइंट पाये गये थे। अतः वस्तुस्थिति उ०प्र० प्रदूषण नियंत्रण बोर्ड से प्राप्त की जाये। **(कार्यवाही:- उ०प्र० प्रदूषण नियंत्रण बोर्ड)**
- बी.एल.डब्लू वाराणसी यथाशीघ्र एसटीपी को उच्चिकरण कराकर मानको के अनुरूप संचालन करने के लिये रोड-मैप 15 दिवस के भीतर प्रस्तुत करे। रोड-मैप प्रस्तुत न करने की दशा में अथवा प्रस्तुत करने के उपरान्त किया चरण पर अनावश्यक विलम्ब की दशा में उ०प्र० प्रदूषण नियंत्रण बोर्ड नोटिस निर्गत करते हुये आवश्यक कार्यवाही करे व कृत कार्यवाही से समिति को अवगत कराये। **(कार्यवाही:-बी०एल०डब्लू वाराणसी / उ०प्र० प्रदूषण नियंत्रण बोर्ड )**
- प्रदेश के सभी संचालित एस.टी.पी. एवं सी.ई.टी.पी. का राज्य स्वच्छ गंगा मिशन-उ०प्र० के स्तर से सघन निरीक्षण कराया जाए। **(कार्यवाही:-एस.एम.सी.जी.)**
- औद्योगिक विकास विभाग अवगत कराये कि जैनपुर कानपुर देहात में सीईटीपी के उन्नयन कार्य में हो रहे विलम्ब हेतु उत्तरदायित्व निर्धारित करते हुये प्रदेश में स्थित सभी अक्रियाशील सी.ई.टी.पी. को क्रियाशील करने हेतु आगामी कार्ययोजना पाक्षिक माइलस्टोन के साथ समिति को यथाशीघ्र प्रस्तुत करे। **(कार्यवाही:-एस.एम.सी.जी.)**
- भदोही में निष्प्रयोज्य सी.ई.टी.पी. के स्थान पर नये सी.ई.टी.पी. बनाये जाने हेतु कार्ययोजना यथाशीघ्र तैयार कराई जाये। **(कार्यवाही:-CEO, BIDA)**

- निर्माणाधीन आई एण्ड डी एवं एस.टी.पी. परियोजनाएं तथा औद्योगिक उत्प्रवाह के शोधन हेतु सी.ई.टी.पी. निर्माण की परियोजनाएं लक्षित समय से पूर्ण करायी जाएं।

अंत में सधन्यवाद बैठक समाप्त हुई।

संलग्नक-यथोक्त।

अनुराग श्रीवास्तव  
प्रमुख सचिव, नमामि गंगे एवं ग्रामीण  
जलापूर्ति विभाग/अध्यक्ष, उत्तरदायित्व  
निर्धारण समिति

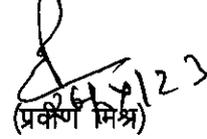
पत्र संख्या-124/783/SMCG/02

दिनांक 26.10.2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य सचिव, उ0प्र0 शासन।
2. कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
5. प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
6. सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
7. प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) लखनऊ।
8. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
9. मुख्य कार्यपालक अधिकारी, यू.पी.सी.डी/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
10. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
11. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
12. मुख्य अभियन्ता, वाराणसी लोकोमोटिव वर्क्स, वाराणसी।

आज्ञा से,

  
(प्रवीण मिश्र)

संयुक्त प्रबंध निदेशक, उ0प्र.  
जल निगम (ग्रा0)

Time-line decided for Non-compliant STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken Penalty imposed (Cr.)
1	Jajmau, Kanpur	5	5	1990/UASB	Mar-2024	-
2	Fatehgarh	2.7	2.7	1992/WSP	Jun-2024	-
3	Jalalpur Kannauj	13	13	2017/SBR	Compliant	-
4	Bharwara Lucknow	345	345	2011/UASB	Oct-2023	-
5	Trans Hindon (Indirapuram), Gaziabad	56	56	2000/UASB	Oct-2023	-
6	Dudaihada, Gaziabad	70	70	2000/UASB	Oct-2023	-
7	Kidwai Nagar, Mujaffar nagar	32.5	30.6	2002/OP	Oct-2023	-
8	Ayodhya	12	12	2014/UASB	Compliant	-
9	Ahara Road+Zone-A, Anoopsahar	0.805	0.4	2003/WSP	Oct-2023	-
10	Ahara Road (Shivanand Ashram) Zone B	1.75	0.9	2003/WSP	Oct-2023	-
11	Modinagar Ghaziabad	20	12	2023/SBR	Compliant	-
12	Ayodhya	6	4	2023/SBR	Compliant	-
13	Jharkhandi Gorakhpur	15	11.9	2015/SBR	Compliant	-
14	Banda	4	4	1979/OP	-	-
15	Jajmau, Kanpur	43	37	2020/ASP	Nov-2023	3.02
16	Bingwan, Kanpur	210	135	2015/UASB	Nov-2023	4.09
17	Jajmau, Kanpur	130	120	1998/ASP	Nov-2023	0.35
18	Pakka Pokhra, Mirzapur	14	14	1994/UASB	Nov-2023	-
19	Pandav Nagar, MeDA	03	2.7	2013/ASP	-	-
20	Pallav puram-1, MeDA	07	6.5	2012/ASP	Nov-2023	-
21	Lohiya Nagar, MeDA	10	2	2010/ASP	Nov-2023	-
22	Shatabdi Nagar, MeDA	15	4.8	2010/ASP	Nov 2023	-
23	Pallav puram-2, MeDA	11	7	2008/MBBR	Jan-2024	-
24	Vedvyaspuri, MeDA	15	4.5	2010/ASP	Nov-2023	-
25	Rachapuram, MeDA	06	4.4	2011/ASP	Jan-2024	-
26	Shardapuri-1, MeDA	06	5.5	2010/ASP	-	-
27	Sainik Vihar, MeDA	06	5.95	2017/UASB	-	-
28	Modipuram Tiraha, MeDA	05	4.9	2016/ASP	Compliant	-
29	Sports Goods Complex, MeDA	07	4	2012/ASP	Nov-2023	-
30	Ganga Nagar, MeDA	10	3.8	2011/SBR	Compliant	-
31	Shardapuri Phase-2, MeDA	06	5.6	2012/ASP	Compliant	-
32	Firozabad	3	3	2014/OP	-	-

Time-line decided for Non-operational STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken
1	Rampur	15	0	2015/UASB	-	-
2	Rampur	5	0	2016/SBR	Operational	-
3	Baniyapur	15	0	2018/SBR	Dec-2024	-
4	Sultanpur	05	0	2006/OP	Operational	-
5	Ramna	05	0	2021/SBR	Operational	-
6	Moradabad, MoDA	20	0	2017/SBR	Operational	-
7	Chitrakoot	3.42	3.42	2000/OP	-	-
8	Govardhan	2.76	2.76	2011/WSP	-	-
9	Varanasi Locomotive Work	12	0	1989/ASP	Consultant to be appointed by Dec-2023	-

Time-line decided for delayed STP Projects								
S.No.	Project	No of STP/ Capacity (MLD)	Date of start	Physical Progress (%)	Date of completion as per CB	Expected date of completion	Time-line	Action taken
1	Lucknow	120	Jul-2018	87	Mar-2020	Sep-2023	Dec-2023	75.0
2	Azamgarh	8	Jan-2022	60	Jan-2024	Jan-2024	Jan-2024	
3	Gorakhpur	10	Mar-2022	94	Mar-2023	Sep-2023	Oct-2023	22.62
4	Balrampur	8.5	May-2023	60	Nov-2023	Nov-2023	Nov-2023	-
5	Gorakhpur	10	Apr-2023	2	Sep-2024	Sep-2024	Sep-2024	-
6	Gorakhpur	30	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
7	Gorakhpur	38	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
8	Rehabilitation and O&M of Sewage Infrastructure at Kanpur and STP at Panka	30	Mar-2018	97.00	Oct - 2021	Oct - 2023	Nov-2023	0.32
9	I&D and STP works at Budhana town, Distt. Muzaffarnagar	10	Feb-2019	97.63	Jun - 2023	Jun - 2023	Jun-2023	-
10	I&D and STP works at Muzaffarnagar	54.50 (2 no.)	Jan-2019	88.75	Jun - 2023	Dec - 2023	Dec-2023	-
11	I&D and STP works at Kairana	15	Dec-2020	78.40	May-2023	Oct - 2023	Dec-2023	0.32
12	I&D and STP works at Unnao.	15	Jul-2017	95.00	Oct-2021	Jul - 2023	Oct-2023	0.56
13	I&D and STP works at Shuklaganj, Distt. Unnao	05	Jul-2017	76.50	Dec-2022	Oct - 2023	Dec-2023	0.39
14	I&D and STP works at Lucknow	42.5 (2 no.)	May-2020	49.02	Nov-2023	Nov-2023	Dec-2023	-

15	I&D and STP works at Sultanpur	17 (3 no.)	Dec – 2019	99.55	Nov-2021	Jul – 2023	Oct-2023	9.0
16	I&D and STP works at Mirzapur (HAM) including 15 years O&M.	17 (2 no.)	May-2020	74.00	Jan-2024	Jan-2024	Nov-2023	-
17	Sewerage works at Ghazipur (HAM) including 15 years O&M.	21	May-2020	73.50	Jan-2024	Jan-2024	Jan-2024	-
18	I&D and STP works at Fatehgarh - Farrukhabad (HAM) including 15 years O&M.	47.70 (2 no.)	Jan-2021	63.00	Jun-2024	Jun-2024	Jun-2024	-
19	I&D and STP works at Bareilly (HAM) including 15 years O&M.	63 (3 no.)	Jan-2019	83.50	Aug-2024	Aug-2024	Aug-2024	-
20	I&D and STP works at Morudubud (HAM) including 15 years O&M.	25	Jul-2018	26.00	Jan-2025	Jan-2025	Jan-2025	-
21	Rehabilitation/Renovation of Agra Sewerage Scheme (I&D works) (HAM) including 15 years O&M.	177.60 (13 no.)	May-2020	19.38	Apr-2025	Apr-2025	Apr-2025	-
22	I&D and STP works at Ayodhya (HAM) including 15 years O&M.	33	May-2021	50.59	Mar-2024	Mar-2024	Mar-2024	-
23	Ghaziabad	21.5 (1no.)		60	Aug-2023			
24	Jhansi	1/26		70	Jul-23			

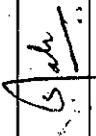
Time-line decided for Under construction/non operational CETPs							
S.No.	Name	Capacity (MLD)	Executing Agency	Current status	Date of Sanction	Expected date of completion	Time-line
1	Jajmau	20	JTETA	83%	11.02.2019	Oct-2023	Apr-2024
2	Banthar, Unnao	4.5	BIPCC	31%	21.02.2020	Feb-2024	Sep-2024
3	Unnao	2.15	UTPCC	Non compliant	22.06.2020	LoA issued on 07.09.2023	-
4	Jainpur, Kanpur Dehat	2	UPSIDA	Non operational		Oct-2023	Jan-2024
5	GIDA, Gorakhpur	7.5	GIDA/UPJN(U)	-	11.01.2022	Jul-2024	
6	Bhadohi	1	BIDA	Non operational			New plant to be proposed
7	Moradabad	2.4	UPSIDA	Non operational			

**Note:** Show cause letters has been issued to the respective Project Managers, UPJN (R) responsible for delay in work completion/non compliance of STP at Sultanpur, Kanpur, Shamli, Garh project by UP Jal Nigam (Rural). Notices/complaints have also been served to the responsible firm other than imposing penalty/Environmental Compensation for not achieving KPIs in Kanpur, Sultanpur, Shamli etc.

Attendance sheet Dated 18.10.2023

Sl.no.	Name	Designation	Contact details	Signature
1	Anurag Sivalana	Principal Secretary	NG&RWS, GOLF	
2	Dr. Bakker Singh	MD, UPPNCR)		
3	Praveen Mishra	JMD, UPPNCR)		
4				
5	Uday Shamy Tripathi	Spl. Sec. Housing	9915459400	<i>[Signature]</i>
6	Sandeep Kumar	CE (camp) UPPN (Rural)	8317091995	<i>[Signature]</i>
7	Anil Kumar Gupta	TA, SMC-UP, LKO	9412182537	<i>[Signature]</i>
8	Nursy Pandey	SEE, SMC-UP, LKO	7251946918	<i>[Signature]</i>
9	<del>Smita Singh</del>	<del>TA, SMC-UP, LKO</del>	<del>9450745913</del>	<del><i>[Signature]</i></del>
10	Ram Gopal	CEO D.P.P.C.B	7039891949	<i>[Signature]</i>
11	Ati. Arunima Bagpa	ASO, UPPCB	7839891884	<i>[Signature]</i> 18/10/2023
12	Er. Vinod Kumar	EE, UPPCB	7839891961	<i>[Signature]</i> 18/10/2023
13	DM Bhaskari			
14	Brijesh Kumar			
15	Amritesh Rajan Das			
16	Vc MeDA			
17	Radhakrishna Tampan	ZMC	9451758000	<i>[Signature]</i>

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Sl.no.	Name	Designation	Contact details	Signature
18	Ajeet Kumar	EE LDA	9910001566	
19	Kiran Chauhan			
20	MDA Moradabad			
21	Saket	DCE BLW		
22	R S Yadav	DGM, UPSIDA		
23	Shafiqi Sivasubramanian	Tronica city ES, SMCg	9956111902	
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Item Nos. 04 &amp; 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 62/2023

IN

Original Application No. 670/2018  
(I.A. No. 752/2023)

Atul Singh Chauhan

Applicant

Versus

Ministry of Environment, Forests and  
Climate Change & Ors.

Respondent(s)

**State of Uttar Pradesh****Applicant in MA****WITH**

Review Application No. 31/2023

IN

Original Application No. 394/2022

Pushpendra Kumar

Applicant

Versus

Block Development Officer, Kadaura &amp; Ors.

Respondent(s)

**State of Uttar Pradesh****Review Applicant**

Date of completion of hearing and reserving of order: 01.11.2023

Date of Pronouncement of order: 10.11.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ranjan Kumar Rai, Adv. for Original Applicant in OA 394/2022

Respondent: Ms. Garima Prasad, AAG with Ms. Priyanka Swami & Mr. Gigi. G. George,  
Adv. for the State of UP  
Mr. Bhanwar Pal Singh Jadon, Adv. for Animal Husbandry Deptt., State  
of Uttar Pradesh

**ORDER**

1. Review Application No. 31/2023 has been filed by the State of Uttar Pradesh for review of the order dated 20.07.2023 passed in OA No.

394/2022 seeking limited review to wind up of the Oversight Committee and permit monitoring of the environmental compliance and issues through the State Monitoring Mechanism

2. MA No. 62/2023 is an application filed on behalf of the State of UP to consider the report dated 21.07.2023 with the plea that the State of UP has now evolved the mechanism for looking into the environmental compliance and other issues, therefore, continuance of Oversight Committee will create difficulties in the smooth functioning of the administrative hierarchy.

3. Submission of learned Counsel appearing for the applicant in Review Application and in the MA is that since State of UP has now set up its own three-tier system along with necessary Committees, therefore, continuation of Oversight Committee appointed by the Tribunal is not necessary. She has submitted that the State is incurring unnecessary financial expenditure on functioning of Oversight Committee which is not needed in view of the three-tier system set up by the State.

4. Learned Counsel for the applicant in OA has submitted that he has no objection in granting the prayer but the Oversight Committee is also performing properly.

5. The Tribunal had considered the application for constitution of the Committee to oversee the compliance of the order of the Tribunal in OA No. 670/2018, while considering the issue of illegal sand mining in the riverbed of River Yamuna in Allahabad. Accordingly, the Tribunal on 21.10.2019 in OA No. 670/2018 considering the proposal of the State of UP had constituted the Oversight Committee by directing as under:

*“9. On due consideration, we are of the view that the Oversight Committee as proposed by the State needs to be constituted by this Tribunal itself as such committee is to report to the Tribunal with reference to the compliance of orders of this Tribunal as follows:*

- i. Justice S.K Singh, former Judge of the Allahabad High Court, Chairman*
- ii. Dr. Anup Chandra Pandey, former Chief Secretary, Uttar Pradesh, Member.*

*10. The Committee may nominate a ‘technical’ member in consultation with the Chief Secretary, Uttar Pradesh. The honorarium will be payable equal to last pay minus pension plus DA which will be payable by the State PCB out of Consent funds. UP State PCB will coordinate and provide necessary assistance to the Committee. Other logistic support to the committee will be as proposed in the application. Functions of the Committee shall not be limited to the proposal of the State Government but shall be governed by the earlier orders of this Tribunal in which such Committee was constituted and functional responsibility assigned in the said orders. The Committee may set up its own website for receiving and giving information. All authorities in the State may cooperate with the Committee. The Committee may give its periodical reports atleast once in two months to this Tribunal with a copy to the Chief Secretary, Uttar Pradesh who may furnish comments thereon expeditiously but not beyond one month. Initially, Committee will be for six months but the term may be extended as per requirement. The Committee may initially take over the functions of monitoring solid waste management, compliance of orders of rejuvenation of Hindon River and associated directions and functions of Committee constituted in Original Application No. 116/2014, Meera Shukla v. Municipal Corporation, Gorakhpur & Ors. The first report of the Committee may be furnished preferably by 31.12.2019 with a copy to the Chief Secretary, Uttar Pradesh. The comments of the Chief Secretary may be furnished by 31.01.2020. We also clarify that the Monitoring committee constituted by this Tribunal in O.A 06/2012 on 26.07.2018 for compliance of order of this Tribunal with regard to remedying the pollution of River Yamuna which covers a part of Uttar Pradesh will continue as before in coordination with the above Committee.”*

6. The term of the Oversight Committee was initially fixed for six months. Thereafter, the tenure of the Oversight Committee was extended from time to time. By the order dated 18.03.2021 passed in OA No. 670/2018, the Committee was permitted to continue till further orders.

7. In the meanwhile, State of UP has developed its own three tier monitoring system for ensuring compliance of the various orders passed by the Tribunal. Under this three-tier system, the State has constituted

District Environment Committee at the District Level along with three thematic committees at the State level (i) Air Quality Monitoring Committee (ii) Waste Management Committee (iii) River Rejuvenation Committee. The Chief Secretary, UP is the monitoring authority.

8. The State has placed on record the communication dated 28.11.2022 sent by the Additional Chief Secretary, Environment, Forest & Climate Change, Govt. of Uttar Pradesh to the Tribunal which discloses the three-tier system along with thematic committees set up by the State of UP. This also discloses that the Oversight Committee appointed by the NGT and the Staff recruited by it is putting an extra financial burden on the board. The relevant extract of the communication dated 28.11.2022 is as under:

*“In the mean time the State of U.P. has developed its own three tier monitoring system for ensuring the compliance of various orders passed by Hon'ble NGT by constituting the District Environment Committees at the District level under the Chairmanship of District Magistrates along with three thematic committees at the State level namely Air Quality Monitoring Committee under the Chairmanship of the Additional Chief Secretary, Environment, Forest and Climate Change, Waste Management Committee under the Chairmanship of Principal Secretary, Urban Development and River Rejuvenation Committee under the Chairmanship of Agriculture Production Commissioner. These committees have started functioning and are continuously monitoring the implementation of the order of Hon'ble Tribunal regularly along with other environmental compliances in the State. The Chief Secretary, U.P. is also regularly monitoring important environment related matters and the order passed by Hon'ble NGT. The Three Tier Monitoring Mechanism is fully established in the State and is functioning effectively.*

*The U.P. Pollution Control Board has informed that the expenses of the Over Sight Committee, U.P. and the staff recruited by it, is putting an extra financial burden on the Board. Now in the light of above facts and present scenario when all the important matters related to environmental compliances are being monitored by a robust three tier monitoring mechanism, further extension of the tenure of Hon'ble Over Sight Committee, U.P does not seem necessary. The State is highly appreciative of the guidance provided by Hon'ble Over Sight Committee in implementing the orders of Hon'ble Tribunal.”*

9. On 30.11.2022, the Tribunal had duly considered the application filed by the State of UP through Additional Chief Secretary, Environment seeking a direction to discontinue the Oversight Committee and had passed the order dated 30.11.2022 in MA No. 91/2022 in OA 670/2018. The Tribunal had taken note of the fact that the State had evolved its own mechanism to effectively monitor the compliance of all environmental issues and that the Oversight Committee appointed by NGT cannot be in perpetuity and accordingly permitted the Chief Secretary, UP to interact with the Oversight Committee to evolve the modalities to take over the work of the Oversight Committee by a suitable mechanism. The Tribunal in this regard on 30.11.2022 in MA No. 91/2022 in OA 670/2018 had passed the following order:

*“4. Tenure of the Committee was initially for six months but the same was extended from time to time and lastly vide order dated 18.03.2021, it was directed that the Committee may continue till further orders.*

*5. It is now stated by the State that the Committee has monitored compliance of environmental issues in the last three years but in the changed situation, the State itself is in a position to effectively monitor compliance of all environmental issues by its own mechanism.*

*6. While stringent monitoring of compliance of environmental norms remains a challenge, Tribunal appointed Oversight Committee cannot be in perpetuity. Thus, while placing on record our appreciation for the work of the Oversight Committee, we can have no objection to the request of the State to evolve its own mechanism.*

*7. Accordingly, the Chief Secretary, UP may interact with the Committee for modalities to take over its work by a suitable mechanism, giving reasonable time to the Committee for the transition.*

*8. We may mention that the State must keep in mind the fact that stringent continuing monitoring at highest level by a credible mechanism is inevitable in view of serious non compliances of significant issues being monitored by this Tribunal, on directions of the Hon’ble Supreme Court or otherwise, particularly those relating to solid and liquid waste management, pollution of rivers Ganga and Yamuna and some of other issues mentioned earlier.”*

10. The State of UP in compliance of the order of the Tribunal dated 30.11.2022 had filed the compliance report dated 21.07.2023 before the Tribunal. In the said compliance report, the three-tier monitoring system evolved by the State of UP was disclosed as under:

*“2. That State of U.P. has already developed and fully functionalized a comprehensive three tier Monitoring Mechanism with well-defined monitoring protocol, in which regular monitoring is being done at District level and at State level. The monitoring at State is being undertaken at the level of dedicated monitoring committees under the chairmanship of Agriculture Production Commissioner/Principal Secretaries and subsequently by the Chief Secretary, Government of Uttar Pradesh. The structure of Monitoring Mechanism is as detailed below:*

**A- At State Level:**

*The State has developed monitoring mechanism taking into consideration the requirement of statutes and various directions passed by Hon'ble NGT. The details of various Monitoring Committees constituted by State of Uttar Pradesh is as follows:*

<b>Sl. No.</b>	<b>Name of Committee</b>	<b>Chairperson</b>	<b>Work area</b>
1	State Level Waste Management Monitoring Committee (WMC) O.M. No. 17/2019/NGT261/55-Parya-2-2019-44(Writ)/2016 dated 14-06-2019	Additional Chief Secretary/ Principal Secretary Urban Development	Compliance of Waste Management Rules
2	Air Quality Monitoring Committee (AQMC) (Reconstitution of AQMC constituted earlier by Hon'ble NGT O.A. No. 681/2018, order dated 08-10-2018) O.M. No. 16/2019/NGT-   260/55-Parya-2-2019-44(Writ)/2016 dated 14-06-2019	Additional Chief Secretary/ Principal Secretary Environment, Forest & Climate Change	Effective Air Pollution Control in the State and maintenance of Ambient Air Quality
3	River Rejuvenation Committee (RRC) (Reconstitution of RRC constituted earlier by Hon'ble NGT O.A. No. 673/2018, order dated 20-09-2018) O.M. No. 14/2019/NGT258/55-Parya-2-2019-44(Writ)/2016 dated 14-06-2019	Agriculture Production Commissioner	Monitoring of various pollution sources and Conservation of all rivers in the State other than river Ganga

*The Government Orders related to Monitoring Mechanism and Constitution of Committees at the State level are enclosed herewith and marked as Annexure-1,2& 3.*

**B. District and Commissioner Level:**

*(i) A District Level Committee under the Chairmanship of respective District Magistrates has been constituted by O.M. No. 13/2019/NGT-257/55-Parya-2-2019-4(Writ)/2016 dated 14-06-2019 for monthly monitoring of all the Environmental issues and compliance of Environmental Laws. The Government Order related to Constitution of District Environmental Committee is enclosed herewith and marked as Annexure-4.*

*(ii) The District Level Committee has 28 Officers of all the concerned District Level Departments.*

*(iii) District Forest Officer is the convener of the Committee.”*

11. In this regard, Counsel for the State of UP has also placed reliance upon the order dated 14.06.2019 issued by Govt. of UP.

12. In the report dated 21.07.2023, the State of UP had also disclosed modalities of transition of work of the Oversight Committee to the monitoring mechanism developed by the State as under:

*“8. In compliance with the Hon'ble NGT order dated 30.11.2022, a meeting was held by Chief Secretary, Govt. of U.P. in his chamber with the Chairman and Member of Oversight Committee on 29.06.2023 for chalking out the modalities of transition of the work of the Committee to the Monitoring Mechanism developed by the State. After discussing about the reasonable time for transition, it was firmed up during the meeting that 45 days are adequate for the smooth transition. It will give adequate time to the Committee to wind up its activities and handover all heads to the Department of Environment, Forest & Climate Change. It will also give opportunity to State Pollution Control Board to lay off the outsource personnel and get hold of all the official assets. It was informed to the Committee during the meeting that in compliance of the direction of Hon'ble Tribunal dated 30.11.2022, and in view of the three tier Monitoring Mechanism was effectively working in the State, the State's Monitoring Mechanism will completely take over and look after all the work of Oversight Committee with effect from 01.09.2023. Chief Secretary directed the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh to receive official records along with office equipments, furniture's and building space etc. from the Committee within this time. Uttar Pradesh Pollution Control Board was directed to serve appropriate notice to office staff of the Committee, if necessary, for discontinuing their services from 01.09.2023. The minutes of meeting dated 29.06.2023 are enclosed herewith and marked as Annexure-9.”*

13. Thus, the Chief Secretary, Govt. of UP in consultation with the Members of Oversight Committee had finalized to the modalities for smooth transition and taking over of work of the Oversight Committee by State mechanism from 01.09.2023. Thus, the State Monitoring Mechanism was to completely takeover and look after all the work of the Oversight Committee w.e.f. 01.09.2023.

14. Upto this point, there was no hurdle in winding up the Oversight Committee and taking up of the responsibility by the State Monitoring Mechanism but, in the meanwhile, in OA No. 394/2022 in the matter of *Pushpendra Kumar vs. Block Development Officer, Kadaura & Ors.*, while considering the issue of compliance of guidelines for environmental management on Gaushalas/dairy farms, a request was made for entrusting the responsibility to the Oversight Committee to monitor compliance of directions. The Tribunal by order dated 20.07.2023 passed in OA 394/2022 authorised and permitted the Oversight Committee to monitor the compliance by directing as under:

*“12. In the relief clause (F), it has been prayed that the matter of compliance of CPCB guidelines, prevention of Cruelty to Animals, transport of animal’s rules, prevention of cruelty to animals (slaughterhouse) rules, etc should be given to this Committee and the Committee will obtain and examine the report submitted by the authorities concerned and will submit the report to the Tribunal for consideration. Accordingly, the Committee headed by (presently Justice SVS Rathore), Oversight Committee, Lucknow is authorized and directed to examine and monitor the compliance of the order in coordination with the PCB and department concerned and to submit the report independently within three months. Committee to continue till further order.”*

15. It appears that when the Tribunal passed order dated 20.07.2023 in OA No. 394/2022, the full facts relating to setting up of its own monitoring mechanism by the State of UP as also the orders passed by the Tribunal earlier on that issue were not brought to the notice of

Hon'ble Members of the Tribunal who were considering OA No. 394/2022 on 20.07.2023.

16. Meanwhile, the issue relating to relaxation of mandatory time lines for setting up of Common Effluent Treatment Plants (CETPs) and Sewage Treatment Plants (STPs) fixed by the Hon'ble Supreme Court in the matter of *Paryavaran Suraksha Samiti vs. Union of India & Ors.* reported in (2017) 5 SCC 326 again came up before the Hon'ble Supreme Court in MA No. 356/2023 filed in Writ Petition (Civil) No. 375/2012 at the instance of State of UP. Hon'ble Supreme Court by order dated 20.03.2023 took note of the issue of operation, maintenance, upgradation, etc. of CETPs and STPs and emphasised the need for entrusting it to an authority which would be accountable for due performance of CETPs by directing as under:

*“10. While this Court had in its judgment laid down time lines for the construction of STPs and CETPs, of equal importance is the need to ensure that:*

- (i) The CETPs with the requisite technology and capacity are duly commissioned;*
- (ii) After the commissioning of the CETPs/STPs, they continue to remain operational;*
- (iii) The CETPs/STPs are duly maintained and upgraded as the need may arise;*
- (iv) There is due monitoring at the administrative level on a real time basis of the performance of the CETPs, the deficiencies which may arise in the course of functioning and work of repair and maintenance; and*
- (v) Entrustment to an authority which would be accountable for the due performance of the CETPs.”*

17. The Hon'ble Supreme Court in the above order dated 20.03.2023 had also directed the NGT to ensure that an accountable mechanism is set up in the State of UP by directing as under:

*“13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have*

*been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems.”*

18. Hence, in terms of the above direction the Tribunal has to ensure that an accountable mechanism is set up in the State of UP for compliance of the above direction of the Hon’ble Supreme Court.

19. The above order of the Hon’ble Supreme Court came up for consideration before the Tribunal in OA No. 593/2017 with MA No. 62/2023 in OA 670/2018, when the Tribunal on 17.08.2023 had directed as under:

*“6. Now, the Hon’ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical/administrative member. Further, the views of the Committee are also required to be sought.*

*7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon’ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders.”*

20. The Tribunal had observed about the better mechanism for improvement of the existing Committees or to reconstitute by way of any additional/technical administrative Member and further directed that till

the decision is taken by the Tribunal in this regard, the Oversight Committee constituted earlier will continue.

21. The State of UP after considering the order of Hon'ble Supreme Court dated 20.03.2023 and the order of the Tribunal dated 17.08.2023 passed in OA No. 593/2017 and MA No. 62/2023 in OA 670/2018 has formed the Accountability Assessment Committees by order dated 08.09.2023. The English translation of relevant part of the order dated 08.09.2023 is as under:

*4. Sewage treatment plants in the state in compliance with the order dated 20.03.2023 of the Hon'ble Supreme Court and the order dated 17.08.2023 of the National Green Tribunal, in order to ensure accountability for the establishment, upgradation and operation of Common Effluent Treatment Plants and Solid Waste Management facilities as per the standards, under the above monitoring system, accountability assessment committees are formed at the level of the concerned departments/agencies. The points of action to be taken by it are determined below.*

**(a) Sewage Treatment Plants / Common Effluent Treatment Plants Responsibility Determination Committee**

i)	<i>Additional Chief Secretary/ Principal Secretary Namami Gange and Rural Water Supply Department Uttar Pradesh Government- Member</i>	-	<i>Member</i>
ii)	<i>Additional Chief Secretary/ Principal Secretary, Urban Development Department, Government of Uttar Pradesh</i>	-	<i>Member</i>
iii)	<i>Additional Chief Secretary/ Principal Secretary Housing and Urban Planning / Settlement and Industrial Development Department, Secretary nominated by the Government of Uttar Pradesh or officers not below the rank of Special Secretary</i>	-	<i>Member</i>
iv)	<i>Managing Director, Uttar Pradesh Jal Nigam (Rural)</i>	-	<i>Convening Member</i>
v)	<i>Managing Director, Uttar Pradesh Water Corporation (Urban)</i>	-	<i>Member</i>

vi)	Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow	-	Member
vii)	Nominated by Additional Chief Secretary/ Principal Secretary, Namami Gange and Rural Water Supply Department, Uttar Pradesh Government, Technical Expert related to STP/ CETP		

**The responsibilities of the said committee will be as follows**

- i) The committee will be headed by the senior most officer (member) of Namami Gange and Rural Water Supply Department / Urban Development Department, Uttar Pradesh Government.
  - ii) The committee will examine the timelines filed by the respective departments of the STP/CETP projects under construction in the state and the proposed projects for 100% purification of sewage and industrial effluents and will set intermediate milestones as per the prescribed timeline.
  - iii) The committee will review the progress of implementation of the projects on the basis of the above intermediate milestones every quarter and in case of violation of the timeline of the projects, after determining the responsibility, it will give its recommendations to the concerned departments and the River Rejuvenation Committee to its nodal officer such as Member Secretary, Uttar Pradesh Pollution Control Board
  - iv) The committee will review every quarter for the operation as per the standards of all the STPs/CETP established in the state and in case of violation, after determining the responsibility, it will give its recommendations to the concerned departments and the River Rejuvenation Committee to its nodal officer such as Member Secretary, Uttar Pradesh Pollution Control Board.
- V. The Secretariat of the Committee shall be Uttar Pradesh Water Corporation (Rural).

**b) Solid Waste Management Facility Responsibility Determination Committee**

i)	Additional Chief Secretary/ Principal Secretary, Urban Development Department, Government of Uttar Pradesh	-	Chairman
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ii)	<i>Officer not interior to Special Secretary nominated by Additional Chief Secretary / Principal Secretary Housing Planning/ Infrastructure and Industrial Development Department, Uttar Pradesh Government</i>	-	<i>Member</i>
iii)	<i>Joint Managing Director nominated by Managing Director, U.P. Jal Nigam (Rural)</i>	-	<i>Member</i>
iv)	<i>Joint Managing Director nominated by Managing Director, U.P. Jal Nigam (Urban)</i>	-	<i>Member</i>
v)	<i>Chief Environment Officer nominated by Member Secretary, UP Pollution Control Board, Lucknow.</i>	-	<i>Member</i>
vi)	<i>Director, C&amp;DS Officer nominated by UP Jal Nigam (Urban)</i>	-	<i>Member</i>
vii)	<i>Officer nominated by the Mission Director, Swachh Bharat Mission (Rural).</i>	-	<i>Member</i>
viii)	<i>Officer nominated by the Mission Director, Swachh Bharat Mission (Urban).</i>	-	<i>Member</i>
ix)	<i>Solid Waste Management Specialist nominated by Additional Chief Secretary/ Principal Secretary Urban Development Department, Uttar Pradesh Government</i>	-	<i>Member</i>
x)	<i>Director, Local Body, Uttar Pradesh Lucknow.</i>	-	<i>Convening Member</i>

**The responsibilities of the said committee will be as follows:**

- i. *The committee will examine the timelines filed by the concerned departments of the projects of solid waste management facilities under construction in the state and the projects proposed for 100% management of solid waste in the National Green Tribunal and will set intermediate milestones as per the prescribed timeline.*
- ii. *The committee will review the progress of implementation of the projects on the basis of the above intermediate milestones every quarter and in case of violation of the timeline of the projects, after determining the responsibility, it will give its*

- recommendations to the concerned departments and the State Level Waste Management Monitoring Committee and its coordinator like Secretary, City Development*
- iii. *The committee will review the progress of implementation of the projects on the basis of the all Waste Management facilities and in case of violation, after determining the responsibility, it will give its recommendations to the concerned departments and the State Level Waste Management Monitoring Committee and its coordinator like Secretary, City Development*
- v) *The Secretariat of Committee will be the Directorate of Local Bodies, Uttar Pradesh, Lucknow.*

5. *According to the recommendations made by the said committees regarding determination of responsibility, the concerned departments will ensure prompt appropriate punitive action like disciplinary action, recovery of environmental compensation etc. against the responsible personnel/firm/contractor/vendor etc. so that to ensure compliance with the orders of the Hon'ble Supreme Court and Hon'ble National Green Tribunal in letter and spirit. Details of the actions taken by the concerned departments in relation to determination of responsibility will be presented before the Hon'ble National Green Tribunal by the concerned departments through the compliance notices filed from time to time."*

22. Thus, we find that State of UP has now set up three tier systems and accountability assessment committees for implementation of projects and compliance of directions.

23. We find that the Oversight Committee constituted by the order of the Tribunal cannot be made effectively accountable for the compliance of the directions but, it would be more appropriate to entrust the responsibility to the three tier Committees and the mechanism set up by the State.

24. It has been pointed out by learned Counsel for the State of UP that the Committees so constituted by the State of UP and three tier monitoring mechanism set up by the State have now become functional. The minutes of one of the meetings of the Accountability Committee have also been placed on record.

25. The above sequence of events clearly reveal that Oversight Committee was constituted by the Tribunal on the request of the State of UP. Now, the State has set up its own three tier monitoring mechanism by constituting the committees at different level and has also constituted the Accountability Committees, therefore, the proper monitoring mechanism at the instance of the State of UP has come into existence. The Oversight Committee constituted by the Tribunal cannot operate in perpetuity especially when as per the stand of UP the expenses of the Oversight Committee, UP and the Staff recruited by it, is putting an extra financial burden on the Board.

26. Hence, in the changed circumstances, it would not be proper to continue the Oversight Committee appointed by the Tribunal, whereas it would be more appropriate to entrust the responsibility of monitoring the directions issued by the Courts and the Tribunal to three-tier monitoring mechanism and accountability Committee set up by the State of UP.

27. On perusal of the material placed on record in respect of the three-tier mechanism, we find that no timeline has been specified for submitting the report by the District Level Committees to the State Level Committee and by the State Level Committees to the Chief Secretary, Government of UP who under the mechanism set up by the State, will be the final monitoring authority. Hence, it is directed that the District Level Committees will submit their monthly report by the last date of each month to the concerned State Level Committee and the State Level Committee will submit quarterly monitoring/compliance report to the Chief Secretary. The Chief Secretary will analyze and compile the reports within one month of their receipt in his office and will take requisite action to ensure full compliance. The Chief Secretary shall file the action taken report every six month before the Registrar General of the Tribunal.

28. The time limit of 01.09.2023 fixed for smooth transition of work of the Oversight Committee to the three-tier mechanism set up by the State of UP in the meeting of the Chief Secretary with the Chairman and Members of the Oversight Committee on 29.06.2023 is already over. Hence, we direct that henceforth, the three-tier mechanism, the Committees set up therein as also the Accountability Committee set up by the State of UP will be responsible for compliance of various directions of the Tribunal and the Courts and implementation of projects, unless otherwise directed in any particular matter. If any report is pending before the Oversight Committee, the same may be submitted to the concerned Courts/Tribunal by the Committee on or before 30.11.2023. Accordingly, the Oversight Committee is wound up and the Oversight Committee will transfer all the immovable and movables received by it from the State of UP/Board for its functioning to the State of UP/Board by 30.11.2023.

29. The earlier orders are accordingly reviewed/modified and Review Application No. 31/2023 and MA No. 62/2023 are accordingly disposed of.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 10, 2023  
M.A. No. 62/2023  
IN Original Application No. 670/2018  
(I.A. No. 752/2023) with  
Review Application No. 31/2023  
IN Original Application No. 394/2022  
DV